

**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE
NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN APPEAL
NO. 22 of 2020 FILED BY SHRI RAVI, KOLLAM DISTRICT & OTHERS VS
UNION OF INDIA & OTHERS.**

1. PREAMBLE

The Hon'ble National Green Tribunal (NGT) in its order dated 18th September 2020 in Appeal No. 22 of 2020, issued following direction:

“7. In order to ascertain the genuineness of the grounds alleged, we feel it appropriate to appoint a joint committee comprising of 1) a Senior Scientist from Ministry of Environment, Forest and Climate Change, (MoEF & CC) Regional Office, Bangalore, 2) a Senior Scientist from State Environmental Impact Assessment Authority (SEIAA), Kerala, and 3) a Senior Officer from the office of Director of Mining and Geology to inspect the area in question and submit a factual as well action taken report if there is any violation found, including any suppression of fact in the application regarding the existing quarries nearby and the distance criteria etc.,

8. They may also ascertain the terrain of the area in respect of which the permission was granted and its impact on environment and water bodies if any, nearby residential area including that of the appellants and siting criteria etc.,

9. The Ministry of Environment, Forest and Climate Change (MoEF & CC) Regional Office, Bangalore will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.”

2. COMPOSITION OF THE JOINT COMMITTEE

In compliance of above-mentioned order, the Integrated Regional Office, Ministry of Environment, Forest and Climate Change (MoEF & CC), Bangalore, vide letter No F. No. EP / 12.7 / NGT/69/KER/ dated 18.01.2021 has requested the SEIAA, Kerala and Department of Mining and Geology, Kerala to nominate Senior official for the Committee to complete the task as assigned by the Hon'ble NGT. On receipt of the nomination, following Committee has been constituted:

Sl. No.	Name and Designation	Organization/ Department
1.	Dr. Jayachandran, K. Member	Nominee of State Environmental Impact Assessment Authority (SEIAA), Kerala.
2.	Mr. M.M. Vahab*, Geologist	Nominees of the office of Director of Mining and Geology, Department of Mining and Geology, Kerala.
3.	Mr. Shajikumar, T., Geologist	
4.	Dr. S. Prabhu Scientist - C	Nominee of Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office (IRO), Bangalore.

* Mr. M.M. Vahad, Geologist, though was part of the inspection team, has not signed the report as he was retired from the service on 28th February, 2021, prior to finalization of the report.

All the members have gathered requisite information related to the project based on available records and digital technologies (google maps) / GPS etc. and a site visit was undertaken on **10th February, 2021** to ascertain the facts in the matter. Smt. Veena. M. Nair, Asst. Geologist, DMG, Kollam, Kerala was also present.



Fig.1. Joint Committee Members at Quarry Area.

3. BRIEF ABOUT THE PROJECT: The Members noted that, this appeal was filed challenging the Environmental Clearance (EC) granted by Kerala State Environmental Impact Assessment Authority (SEIAA) to M/s. Tansa Mines vide number 1201/SEIAA/KL/2014 dt 14.10.2019 for conducting quarry operation in Mancode village, Kottarakkara Taluk in Kollam District, Kerala. The nearest town is Mancode about 0.380 KM, from quarry site. The Joint Committee noted based on the records that, PA has obtained all necessary clearance from various departments and thereafter, PA has started mining works on 20th May, 2020.

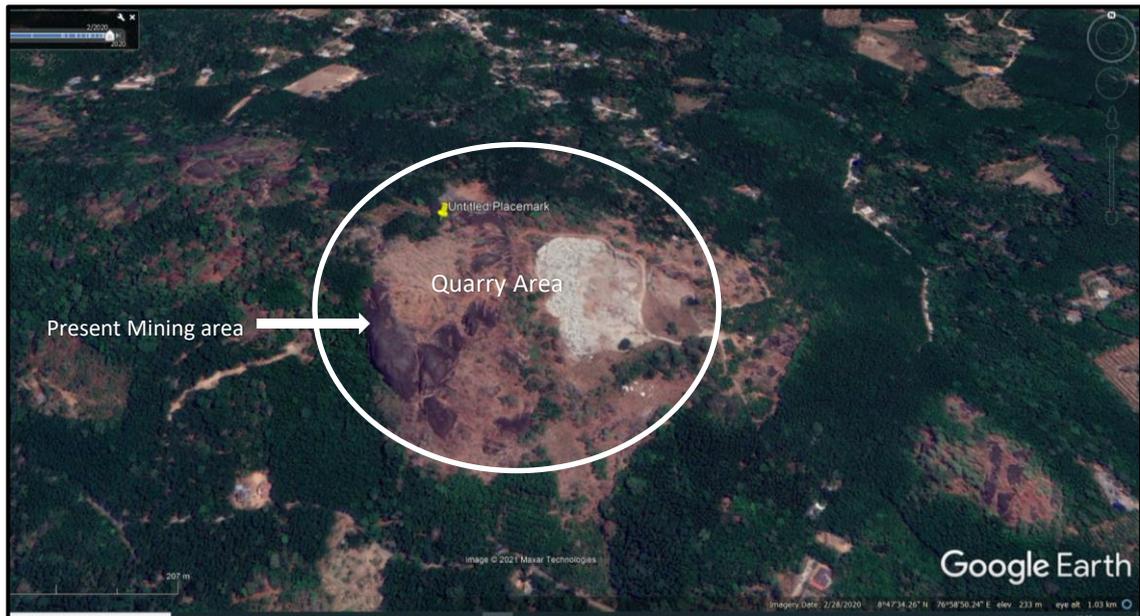


Fig. 2. Google Earth Map of Quarry Area.



Fig. 3. Present Mining Area at Project site.

4. STATUTORY CLEARANCES FROM VARIOUS RELEVANT AGENCIES

4.1. Environmental Clearance (EC): The Joint committee noted that M/s Tansa Mines have obtained Environmental Clearance from SEIAA, Kerala vide number 1201/SEIAA/KL/2014 dt 14.10.2019 for the Building stone quarry. The total quarry lease area of the project is 4.5592 Ha, which is non forest land, Government land. According to EC, the project Authority has been permitted to mine 3,00,000 MTA per year first three years & 1,70,000 MT for next seven years. The EC is valid up to 5 years from 13.10.2024 (Copy is enclosed as **Annexure - R1**).

4.2. Consent for Operation: PA has obtained Consent for operation from Kerala State Pollution Control Board Vide File No PCB/KO/ICO/G/304/2019 dt 16th November, 2019 for discharge of effluents under the water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981 and which valid up to 30th September, 2024 (Copy is enclosed as **Annexure - R2**).

4.3. Mining lease and Mining order: Director of Mining & Geology sanctioning the quarrying lease vide No. 27/2020-21/11640/M3/2018/DMG dt 13.05.2020 and the quarrying lease deed executed for a period of 10 years (Copy is enclosed as **Annexure – R3**).

4.4. Explosive License: PA has obtained Explosive License from Petroleum & Explosives Safety Organisation (PESO), Ernakulam Vide No E/SC/KL/22/302 (E11754) dated 22.01.2020 the same expired on 31.03.2020. Thereafter, PA has got renewal of license which is valid up to 31st March, 2025 (Copy is enclosed as **Annexure – R4**).

4.5. Panchayat clearance: Lessee has not obtained panchayat (D&O) license. However, the Hon'ble High Court in interim order dated 16.3.2020 in W.P(C) 8008/2020 instructed the department to grant quarrying lease by considering that the proponent is in possession of a deemed D&O license.

5. Few local people met the Joint Committee and submitted a representation signed by Shri Ravi, the applicant wherein it was stated that the mining is being carried out outside the mine lease area, road to mining is not as per the approved mining plan, chances of landslide/ rockslide etc. (**Annexure - R5**).

6. DELIBERATIONS OF THE JOINT COMMITTEE

Hon'ble National Green Tribunal in the order dated 18th September, 2020 directed the Joint committee to look into the following:

- i. *To ascertain the terrain of the area in respect of which the permission was granted and its impact on environment and water bodies if any, nearby residential area including that of the appellants and siting criteria etc.,*
- ii. *To submit a factual as well action taken report if there is any violation found, including any suppression of fact in the application regarding the existing quarries nearby and the distance criteria etc.,*

In order to deliberate on the above given Terms of References (ToR), the Joint Committee after inspection of the quarry and nearby area examined relevant documents like application (Form-I) submitted by the PA for obtaining EC, clearances such as EC, CFO, permission of Panchayat certificates of Explosive, Mining lease, Mining orders etc., Based on the above, each ToR has been deliberated in detail and following are the observations/comments:

6.1 To ascertain the terrain of the area in respect of which the permission was granted and its impact on environment and water bodies if any, nearby residential area including that of the appellants and siting criteria etc.,

Terrain of the area: The Joint Committee noted that the quarrying area is undulating terrain and some area has hillock. The lease area is 4.5592 hectares, which includes non-forest and Govt land.

Water body: The Joint Committee observed that there is no water body/nalla/stream near the Quarry area except rainwater in old quarry area.

Siting criteria of Residential Area : As per notification issued by the Government of Kerala vide GO(Rt)No.25/2017/ID dated 22.6.2017 "*the permit holder shall not carry on or allow to be carried on any quarrying operation at or any points within a distance of 100 meters from any railway line except with the previous written permission of the Railway administration concerned and any bridge on National Highway or 50 meters from any reservoir, tanks, canals, rivers, bridges, other public works, residential building, the boundary walls of places of worship, burial grounds, burning ghats or village roads or one kilometers from the boundaries of National park or Wildlife Sanctuaries except with the previous permission of the authorities*

concerned or the Government or the Competent Authority.” (Copy is enclosed as **Annexure – R6**).

The quarry complies with all the above siting criteria. Based on inspection by the Joint Committee and records such as mining plan and approved survey map by Department of Mining and Geology, nearby habitations are located from 52.5 m (Mrs. Vasanthi, No. 489, Chithara Panchayath) to 89 m (Mr. Sudheer, Chithara Panchayath) against the requirement of 50 m as per the above said Government Order (Approved Survey map enclosed as **Annexure – R7**).

However, the Joint Committee has noted that as per General Condition Number 18 of the Environmental Clearance, “*A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided*”. **The Quarry is not complying with this condition.**

Further, PA has informed that, they have purchased few of the houses located within 100 m, however, PA has not provided any supportive documents in this regard.

Impact on Environment: The likely impacts from stone quarry projects are noise from drilling, blasting, vibration from blasting, dust pollution from vehicle movement etc. According to PA controlled blasting is carried out to minimize the noise and vibration, water sprinkling is being carried out periodically in the hall road to control dust pollution. The Joint Committee noted that as per the latest ambient air quality monitoring and noise level monitoring reports produced by the PA, all the parameters are within the limit. However, during the visit, the local peoples informed the Joint committee that blasting causes loud noise and vibration and a resident shown a damaged television and informed that it got damaged due to heavy blasting.

- i. The Joint Committee suggests that PA should not use heavy blasting metairies and to use only Non-Electrical technology for blasting/ should adopt controlled blasting technique and the maximum charge per delay is not more than 10kg to limit the PPV values to 10mm/sec. so as to control the vibration.
- ii. The access road shall be tarred to control dust pollution.

6.2 To submit a factual as well action taken report if there is any violation found, including any suppression of fact in the application regarding the existing quarries nearby and the distance criteria etc.,

The Joint Committee noted that according to the Form-I submitted by the PA to SEIAA for obtaining EC, there are no suppression of facts on the environmental sensitivity of the area. Copy of the Form-I is enclosed at **Annexure- R8**.

The Joint Committee noted following non-compliance and violation:

Non- Compliances with EC conditions

- Tarring of access road has not been provided (General Condition No.2 & 8)
- Buffer distance of 100 m from the boundary of mining to nearby dwelling unit has not been complied. (General Condition No.18)
- Garland drains are not provided for channelizing the storm water. (General Condition No. 15)
- Avenue Trees/Green belt has not been developed (General Condition No. 2 & 16)
- PA has not followed as per approved Mining Plan (Specific Condition No. 5)
- Environmental clearance letter is not uploaded on the company website (General condition no - 26).
- Six Monthly compliance reports are not submitted to Integrated Regional office, MoEF&CC, Bangalore.

Violations of Mining Plan

The Committee observed that boundary pillars has not been established near the present working area of the quarry. It was also noticed that the lessee is using an approach road through the Government puramboke for transit of the mineral, though a different path is proposed in the approved mining plan. A communication in this regard had been sent to the Tahsildar for necessary clarification. The lease area adjoining the puramboke has not been found fenced. Benches are also not seen erected properly as envisaged in the mining plan. The present working face is more than 10m high. It was also detected that granite has been quarried unauthorizedly from the buffer zone of the lease area.

Based on the field observations, Department issued a showcase notice to the quarry operator instructing to furnish reasons if any. The lessee then filed a reply explaining his grounds. It is reported that Mining & Geology department through the District

Geologist will take necessary legal action against the lease holder as per the provisions in KMMC Rules, after following the required procedures.

7. CONCLUSION AND RECOMMENDATION:

CONCLUSIONS:

- i. The quarry complies with all the siting criteria provided under the GO(Rt)No.25/2017/ID dated 22.6.2017 of Government of Kerala including 50 m buffer from the nearby dwelling unit. However, not complying with the EC condition 100 m buffer from the nearby dwelling unit.
- ii. The Joint Committee noted that according to the Form-I submitted by the PA to SEIAA for obtaining EC, there are no suppression of facts on the environmental sensitivity of the area.

RECOMMENDATIONS:

- i. If the lessee intends to use the present path for transportation of quarried materials, then mining plan shall be modified accordingly.
- ii. The lessee shall erect all the boundary pillars as per the lease sketch and a certificate to that effect shall be produced from the revenue authorities.
- iii. The adjoining government properties shall be demarcated and fenced to prevent encroachments.
- iv. Revenue Authorities shall ensure that the conditions stated in NOC is properly complied.
- v. Revenue Authorities shall take necessary steps to realize seigniorage dues with regard to unauthorized mining in the buffer zone.
- vi. The access road shall be tarred to control dust pollution.
- vii. PA should not use heavy blasting metairies and to use only Non-Electrical technology for blasting/ should adopt controlled blasting technique and the maximum charge per delay is not more than 10kg to limit the PPV values to 10mm/sec. so as to control the vibration.
- viii. PA has to comply with all the EC conditions and submit a Half Yearly Report to Integrated Regional office (IRO), MOEF & CC, Bangalore.
- ix. PA shall strictly follow the approved mining plan.
- x. The IRO, MOEF & CC and DMG, Kerala to take necessary action on the non-compliances/ violations.



Dr. Jayachandran, K.
Member
State Environmental Impact Assessment
Authority (SEIAA), Kerala



Mr. Shajikumar .T
Geologist,
Department of Mining and Geology,
Kerala.



Dr. S. Prabhu
Scientist – C
Ministry of Environment, Forest and Climate Change (MoEF&CC)
Integrated Regional Office (IRO)
Bangalore.

Validity expires on 13.10.2024



सत्यमेव जयते

**PROCEEDINGS OF THE ADMINISTRATOR, STATE
ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
THIRUVANANTHAPURAM**

(Present. SABITHA S)

Sub: SEIAA- Environmental Clearance for the proposed Granite Building Stone Quarry in Re.Survey No. 76/8,77/1,77/2,78/6,97/1,97/2 in Mancode Village, Kottarakkara Taluk, Kollam District ,Kerala by Mr. Arun Vargheese, Managing Partner,M/s Tasna Mines,Kottakkal,Pattom P.O,Thiruvananthapuram - Granted - Orders issued.

State Environment Impact Assessment Authority, Kerala

No. 1201/ SEIAA/KL/2014

dated, Thiruvananthapuram 14.10.2019

- Ref: 1. Application received on 29.12.2018 from Sri.Arun Vargheese, Managing Partner, M/s Tasna Mines, Kottakkal, Pattom P.O, Thiruvananthapuram
2. Minutes of the 90th SEAC meeting held on 4th January 2019
3. Minutes of the 93rd SEAC meeting held on 21st February 2019.
4. Minutes of the 94th SEAC meeting held on 12th and 13th March 2019.
5. Minutes of the 96th SEAC meeting held on 26th and 27th April 2019.
6. Minutes of the 97th SEAC meeting held on 21st and 22nd May 2019.
7. Minutes of 99th SEAC meeting held on 26th and 27th June 2019
8. Minutes of 95th SEIAA meeting held on 29th July 2019
9. Letter No.L.12-138194/19 dated nil from District Collector, Kollam
10. Minutes of 97th SEIAA meeting held on 24th September 2019
11. G.O(Rt.) No.29/2019/Env dt.12.04.2019

ENVIRONMENTAL CLEARANCE NO. 51/2019

Mr Arun Vargheese, Managing Partner, M/s Tasna Mines, Kottakkal, Pattom P.O, Thiruvananthapuram, vide the hardcopy of application received on 29.12.2018, has sought Environmental Clearance under EIA Notification, 2006 for the quarry project in Re Sy

No.s 76/8,77/1,77/2,78/6,97/1,97/2 in Mancode Village, Kottarakkara Taluk, Kollam District, Kerala for an area of 4.5592 Ha. The project comes under Category: B & Schedule: 1 (a) of EIA Notification 2006.

2. The proposed project site falls within Latitude 8°47'39.47" N to 8°47'38.91" N to Longitude 76°58'46.59" E to 76° 58'47'51" E. The lease area consists of 4.5592 hectares, which is non-forest, Govt. land. The proposed project is for quarrying of 3,00,000 MTA for first 3 year & 1,70,000MT. for next 7 year. The nearest town is Mancode about 0.380 km, from the quarry site. The total water requirement for the proposed project has been estimated to be around 10 KLD. About 2 KLD is required for domestic consumption, 6 KLD is required for dust suppression and 2 KLD is required for green belt development. The required water will be met from bore well & open well. Electric power required for office is about 2Kw/day which is drawn from KSEB total project cost is Rs.90 Lakhs.

3. The proposal was placed in the 90th SEAC Meeting held on 04th January 2019. The minutes of 90th SEAC Meeting are as follows: A complaint from Shri.Dhiernlal.K, Attingal forwarding the Judgment in WP(C) No.36065/2018 filed by himself with Sri.Arun Varghese, Managing Partner, Tasna Mines as 5th respondent, has been received by the Committee. The Judgment pertains to the ownership of property where the proposed mining is to be carried out and with a direction to the District Collector, Kollam to settle the dispute. In view of the Judgment, the proposal was deferred.

4. The proposal was placed in the 93rd SEAC Meeting held on 21st February 2019. It was deferred for the next meeting.

5. The proposal was placed in the 94th SEAC Meeting held on 12th & 13th of March 2019. The Committee entrusted Dr.G.Sankar & Dr.R Ajayakumar Varma for the site inspection. The Subcommittee visited the site on 25th March 2019.

6. The proposal was placed in 96th SEAC meeting held on 26th & 27th April 2019. The Committee decided to obtain the following additional details from the proponent:

1. A proper garland canal should be included in the mining plan. the proponent should submit a modified drainage plan including garland canal with proper silt trap.
2. A recent cluster certificate from the District Geologist, Kollam

3. Statement indicating the amount of CER proposed to be earmarked annually as per the guidelines
4. Feasibility report as to how water storage will be achieved for meeting the water requirement to the tune of 10,000 KLD
5. Hydrogeological report indicating the feasibility for open dug well or tube well, if there is no existing drinking water source
6. Detailed biodiversity conservation plan based on the biodiversity assessment report

7. The proposal was placed in the 97th SEAC meeting held on 21st & 22nd May, 2019.

The Committee decided to obtain the following details / clarification from the proponent:

1. In the modified drainage plan submitted, garland canal is not shown. Only flow lines are indicated. Location of the sediment traps are also not indicated.
2. Feasibility report as to how water storage will be achieved for meeting the water requirement to the tune of 1000 KLD is not satisfactory.
3. Hydrogeological report indicating the feasibility for open dug well or tube well is not given.

8. The proposal was placed in 99th SEAC meeting held on 26th and 27th June 2019. The Committee considered the report of the sub-committee and decided to recommend the issuance of EC initially for 3 years to mine 899740 MT of building stone (i.e. about 43% of the proposed mineable reserve) with the following specific conditions:

1. Widen the approach road to at least 7 m
2. Designate two labourers for periodic cleaning of silt trap and garland canal
3. Construct protection walls for the OB dumping site and check spill over, if any
4. An automatic rain gauge may be installed in the project area for recording daily rainfall and the daily rainfall record should be produced during periodical monitoring and submit the data for extension of EC after 3 years, if proposed.

9. The proposal was placed in 95th SEIAA Meeting held on 29th July 2019. SEIAA noticed that a written complaint has been received in the Office of SEIAA on 25.07.2019 from Sri. Yusuf Kunju, S/o. Asanaarukunju alleging that the proponent has suppressed certain material facts having bearing on the implementation of the project. Hence Authority decided to forward the complaint to District Collector, Kollam for field verification and report, before issuing EC. The District Collector submitted the report on 06/09/2019 as per his letter 9th read above, stating that the petitioner had withdrawn the complaint

10. The proposal was placed in 97th SEIAA Meeting held on 24th September 2019. Authority decided to issue EC for a period of 5 years, for the quantity as approved by the Mining Plan subject to the following specific conditions in addition to the general conditions.

- *The approach road is narrow and needs widening to at least 7 m*
- *Designate 2 labour for periodic cleaning of silt trap and garland canal*
- *Construction of protection walls for the OB dumping site to check spill over*
- *Activities relating to Corporate Environmental Responsibilities (2% of total project cost) shall be carried out leading to protection and promotion of environment in the project region as per OM F.No.22-65/2017-IA-III dt.01.05.2018 of MoEF & CC in consultation with the District Collector.*
- *The proponent shall carry out quarrying as per the approved Mining Plan and the proponent should strictly follow the Kerala Minor Mineral Concession Rules 2015 and amendments thereby.*
- *Activities relating progressive and final closure of quarry shall be carried out as per approved Mining Plan which will be reviewed at regular intervals. The non compliance of the same may lead to cancellation of Environmental Clearance.*
- *In the wake of occurrence of large scale landslides in the state, as per the information provided by the Department of Mining & Geology, it is directed to use only NONEL (Non Electrical) technology for blasting to reduce the vibration of the ground, which is one of the causative factors that triggers landslides, formation of cracks in the surrounding buildings and disturbance to human and wildlife.*

11. Environmental Clearance as per the EIA Notification 2006 is hereby accorded for the quarry project of Mr Arun Vargheese, Managing Partner, M/s Tasna Mines, Kottakkal, Pattom P.O, Thiruvananthapuram in Re.Survey No. 76/8,77/1,77/2,78/6,97/1,97/2 in Mancode Village, Kottarakkara Taluk, Kollam District, Kerala for an area of 4.5592 Ha, for a period of five years subject to the specific conditions in para 10 above, all the environmental impact mitigation and management measures undertaken by the project proponent in the Form I, EMP, PFR and Mining plan submitted to SEIAA. The assurances and clarifications given by the proponent will be deemed to be a part of these proceedings as if incorporated herein. Also the general conditions for projects stipulated for mining (items 1 to 48), appended hereto will be applicable and have to be strictly adhered to.

12. The Clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures as assured in the Environment Management Plan and the mining features including progressive mine closure plan as submitted with the application, and relied on for grant of this clearance. The above undertakings and the conditions and the undertakings in Chapter 4 (Mining), Chapter 5 (Blasting), Chapter 6 (Mines Drainage), Chapter 7 (Stacking of Mineral rejects and Disposal of waste) Chapter 11 (Environment Management Plan) & Part C (Progressive Mine Closure Plan) of the Mining Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.

13. Validity of the Environmental Clearance will be five years from the date of this clearance, subject to inspection by SEIAA on annual basis and compliance of the conditions, subject to earlier review of E.C in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry.

14. Compliance of the conditions herein will be monitored by the State Environment Impact Assessment Authority or its authorised offices and also by the regional office of the Ministry of Environment & Forests, Govt. of India, Bangalore.

- i. Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.
- ii. Instances of violation if any shall be reported to the District Collector, Kollam
- iii. The given address for correspondence with the authorised signatory of the project is Mr. Arun Vargheese, Managing Partner, M/s Tasna Mines, Kottakkal, Pattom P.O., Thiruvananthapuram (Kerala).


SABITHA S
Administrator, SEIAA

To,
Mr Arun Vargheese,
Managing Partner M/s Tesna Mines,
Kootakkal
Pattom P.O.,
Thiruvananthapuram (Kerala)

Copy to,

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.
2. The Principal Secretary to Government, Environment Department, Government of Kerala.
3. District Collector, Kollam
4. Director, Mining & Geology, Thiruvananthapuram -4.
5. The Member Secretary, Kerala State Pollution Control Board
6. District Geologist, Kollam
7. Tahsildhar, Kottarakkara Taluk, Kollam
8. Village Officer, Mancode Village, Kollam
9. Chairman, SEIAA.
10. Website.
11. S/f
12. O/c

SECRET

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA
GENERAL CONDITIONS (for mining projects)

1. A separate environmental management and monitoring cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
2. Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.
3. Sprinklers shall be installed and used in the project site to contain dust emissions.
4. Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
5. In view of the deep pits left after the excavation, stacking at maximum top level should be carried out.
6. Corporate Environment Responsibility agreed upon by the proponent should be implemented.
7. The project proponent shall comply the conditions stipulated by the statutory authorities concerned.
8. Tarring /multiple options on the access roads shall be undertaken so as to reduce dust pollution during movement of vehicle.
9. Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan / specific conditions.
10. Height of benches should not exceed 5 m, and width should not be less than 5 m, if there is no mention in the mining plan/specific condition.
11. Ground level should be fixed in individual cases separately
12. No mining operations should be carried out at places having a slope greater than 45°.
13. Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB. This condition is applicable only in such cases if a crusher is adjacent to the quarry.
14. The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
15. Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
16. The transportation of minerals should be done in covered trucks to contain dust emissions. The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project. SEAC should assess the number of trees in each project site before the issuance of EC so as to ensure the promptness in planting.
17. Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
18. A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided.
19. 50 m buffer distance should be maintained from forest boundaries.
20. Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating mining activity.
21. All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
22. In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the E.C is issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority.
23. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
24. The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

25. The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at www.seiaakerala.org. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
26. The Environmental Clearance shall be put on the website of the company by the proponent.
27. Proponent shall submit half yearly reports in soft copy and SEIAA will upload it on the website.
28. The details of Environmental Clearance should be prominently displayed in a metallic board of 4 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public
29. The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.
30. No change in mining technology and scope of working should be made without prior approval of the SEIAA, No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable.
31. The Project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
32. The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining.
33. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
34. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM₁₀ and PM_{2.5} such as haul Road, loading and unloading points and transfer points – it shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
35. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
36. Measures should be taken for control of noise levels below 85 dBA in the work environment.
37. The funds earmarked for environmental protection measures and CER activate should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State Environment Impact Assessment Authority (SEIAA) office.
38. The Regional Office of MOEF & CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (S) of the Regional Office by furnishing the requisite data/information/monitoring reports.
39. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
40. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
41. The SEIAA may revoke or suspend the order, for non implementation of any of the specific or this implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

42. The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license or consent given by any other authority for the same project.
43. The Environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law.
44. The mining operation shall be restricted to above ground water table and it should not intersect ground water table.
45. All vehicles used for transportation and within the mines shall have 'PUC' certificate from authorized pollution taking centre. Washing of all vehicles shall be inside the lease area'
46. Project proponent should obtain necessary prior permission of the competent authorities for drawal of requisite quantity of surface water and ground water for the project.
47. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly reports to SEIAA.
48. Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.



Administrator, SEIAA

FILE NO : PCB/KO/ICO/G/304/2019

Date of issue : 16/11/2019



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :11834725

Dated:15-10-2019

TO

M/s TASNA MINES

Mancode Village,

Kottarakara Taluk,

Kollam

Consent No. :PCB/KO/ICO/F/490/2019

Valid Upto :30/09/2024

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	30/09/2024
2	Name and Address of the establishment	TASNA MINES MANCODE VILLAGE, KOTTARAKARA TALUKU, KOLLAM 691312
3	Communication	Telephone :00-9447064649 Fax :- E-mail:arun.kottackal@gmail.com
4	Occupier Details	Arun Varghese Tasna Mines, Kottakkal, Pattom, Thiruvananthapuram
5	Local Body	Mancode
6	Survey Number	76/8,77/1,77/2,78/6,97/1,97/2
7	Village	Mancode
8	Taluk	KOTTARAKARA
9	District	KOLLAM
10	Capital Investment(Rs in Lakhs)	90
11	Scale	Small
12	Category	RFD
13	Annual fee(Rs)	Rs. 22000/-
	Total Fee remitted(Rs)	Rs 121000/-
14	RAW MATERIAL	PRODUCTS
	ACTIVITY	Mining of granite building stone from 4.5592 Ha (Mining area: 3.4347 Ha; Buffer Zone: 1.1245 Ha)
15	Total Power Required (HP)	NA

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water consumption: 500 l/d
- 2.3 Effluent generation: NIL
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent: NA

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm3)

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

~~The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.~~

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted

Collection		transport	
Reception		Storage	
Treatment		Reprocessing/Disposal	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

SI.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year
Mode of			
Storage		Disposal	

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5. SPECIFIC CONDITIONS

5.1. The consent is issued only with respect to the powers vested under the Water Act 1974, Air Act 1981 and Rules there under.

5.2 This Integrated Consent to Operate, unless withdrawn earlier and subject to condition no.5.1 shall be valid up to 30.09.2024. For continuing to operate beyond the validity date application for the renewal has to be submitted through online (website : krocmms.nic.in) before 30.06.2024.

5.3 Any change in the particulars furnished in the application and/or in the identity of the occupier/authorized agent shall be intimated to the Board forthwith.

5.4 Boundary of the quarry shall be marked before the starting of quarrying operations.

5.5 The quarrying operation shall be limited to the area as per the approved mining plan. Any change or alteration to the above shall be made only with prior clearance of the concerned Authorities.

5.6 Quarrying operation shall be carried out only during day time.

5.7 The suspended particulate matter at the boundary of the premises shall not exceed the limits specified as per the National Ambient Air quality standards applicable to the adjoining area.

5.8 The sound level measured at 1 m outside the boundary of the premises shall not exceed limits prescribed as per the National Ambient Air quality standards applicable to the adjoining area, with respect to noise.

5.9 Necessary buffer layer shall be maintained inside the boundary and no quarrying activity shall be carried out in that area.

5.10 Wherever residences are likely to be affected with vibration, blasting with electric detonator (ED) shall be avoided and ordinary detonator (OD) or ED with delay facility shall be used.

5.11 Blasting shall be done only at specified times and this blasting schedule shall be displayed to public to avoid accidents.

5.12 ~~The excavated area if any may be used for aquaculture and rainwater harvesting with protective barriers or for any other suitable purpose or may be reclaimed.~~

5.13 Efforts shall be made to avoid any sort of environmental problems due to the working of the quarry.

5.14 A distance of 50m shall be maintained from the quarrying area to nearby residences/other buildings/roads with public transport system/ river/ lake/ bridge.

5.15 This consent is issued based on the Letter of Intent no.11640/M3/2018 dated 15.11.2018 of Mining & Geology Department and Environment clearance certificate No:51/2019 dated 14.10.2019 and is valid only when all other statutory/ necessary clearances from the concerned Authorities are valid. The Quarrying shall be done only after obtaining clearances from all concerned Authorities.

SIMI P

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DATE :17/11/2019

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER, DISTRICT
OFFICE, KOLLAM

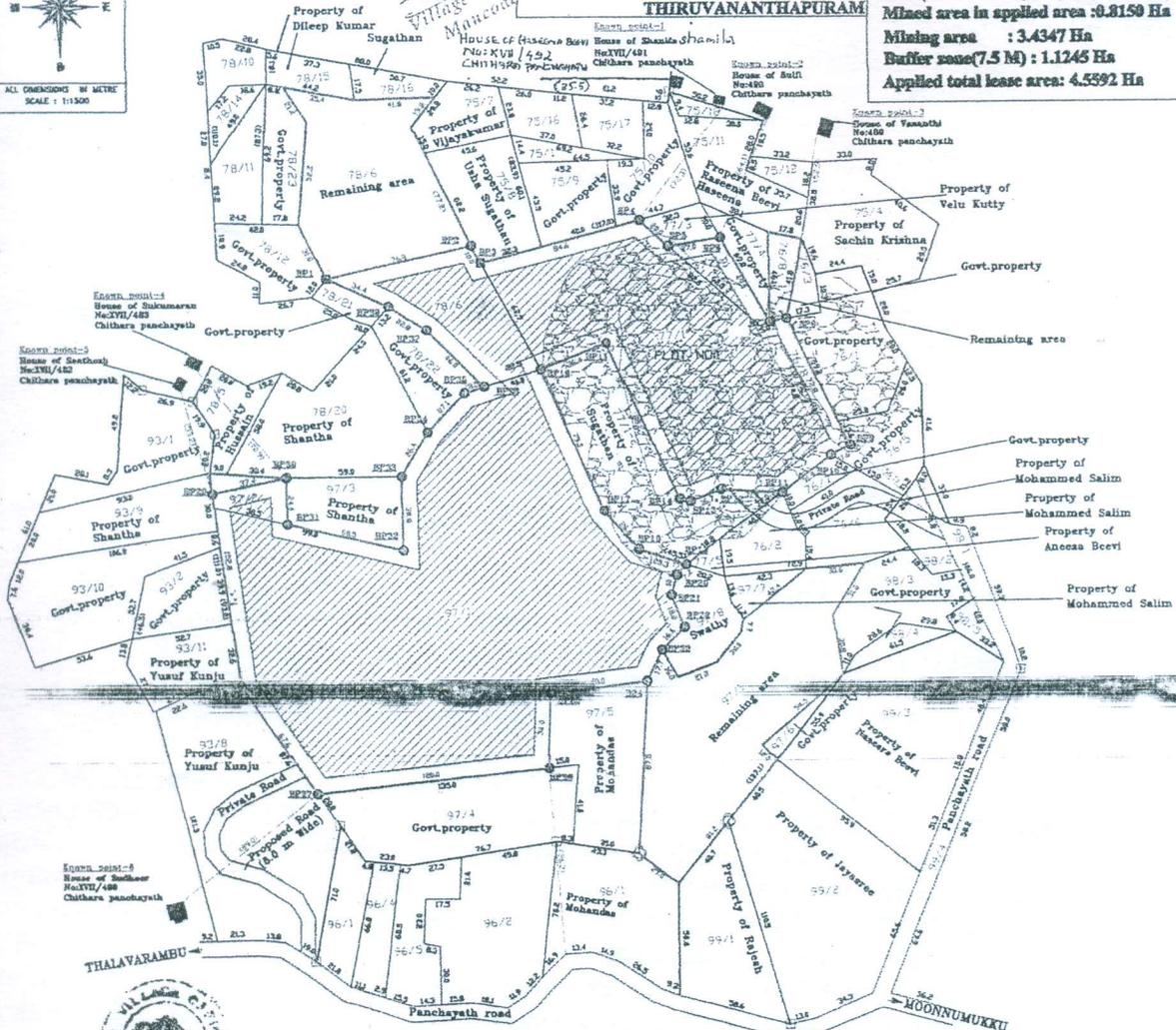




SURVEY MAP

APPLICANT : TASNA MINES
MANAGING PARTNER
ARUN VARGHESE
KOTTAKKAL
PATTOM
THIRUVANANTHAPURAM

DISTRICT : KOLLAM
TALUK : KOTTARAKKARA
VILLAGE : MANCODE
BLOCK NO : 56
Re-SY NO : 97/1, 97/2, 77/1, 77/2, 76/8, 76/6
Mined area in applied area : 8.8159 Ha
Mining area : 3.4347 Ha
Buffer zone (7.5 M) : 1.1245 Ha
Applied total lease area : 4.5592 Ha



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Legend	
	Lease area
	Mining area
	Bufferzone area (7.5m)
	Field line
	Sub division line
	Building
	Known Point distance
	Re-Survey Stones
	Rock Mark
	Applied area pillar points (1-38)
	Mined area
	Panchayath Road
	Private road



GRANITE EXCAVATION OUT SIDE OF APPLIED AREA					
PLOT NO	SURFACE AREA	DEPTH	VOLUME	PILE HEIGHT	TORAGE
77/2	447	12	5364	2.900	13470
77/1	364	2	728	2.900	2122
TOTAL	811		6092		15592

GRANITE EXCAVATION IN APPLIED AREA					
PLOT NO	SURFACE AREA	DEPTH	VOLUME	PILE HEIGHT	TORAGE
97/2	789	15	11835	0.500	59175
76/8	891	3	2673	0.600	16038
TOTAL	1680		14508		75213

Known Points

1	House of Shantha (No. 491/491, Chithara Panchayath)
2	House of Sathya (No. 490/490, Chithara Panchayath)
3	House of Yasanth (No. 492/492, Chithara Panchayath)
4	House of Subramanian (No. 493/493, Chithara Panchayath)
5	House of Shanthan (No. 494/494, Chithara Panchayath)
6	House of Sathya (No. 495/495, Chithara Panchayath)

BOUNDARY CO-ORDINATES

S.N.	LATITUDE	LONGITUDE	S.N.	LATITUDE	LONGITUDE
1	08 47 34.77"	76 58 48.57"	21	08 47 34.77"	76 58 51.20"
2	08 47 34.77"	76 58 48.57"	22	08 47 34.77"	76 58 51.20"
3	08 47 34.77"	76 58 48.57"	23	08 47 34.77"	76 58 51.20"
4	08 47 34.77"	76 58 48.57"	24	08 47 34.77"	76 58 51.20"
5	08 47 34.77"	76 58 48.57"	25	08 47 34.77"	76 58 51.20"
6	08 47 34.77"	76 58 48.57"	26	08 47 34.77"	76 58 51.20"
7	08 47 34.77"	76 58 48.57"	27	08 47 34.77"	76 58 51.20"
8	08 47 34.77"	76 58 48.57"	28	08 47 34.77"	76 58 51.20"
9	08 47 34.77"	76 58 48.57"	29	08 47 34.77"	76 58 51.20"
10	08 47 34.77"	76 58 48.57"	30	08 47 34.77"	76 58 51.20"
11	08 47 34.77"	76 58 48.57"	31	08 47 34.77"	76 58 51.20"
12	08 47 34.77"	76 58 48.57"	32	08 47 34.77"	76 58 51.20"
13	08 47 34.77"	76 58 48.57"	33	08 47 34.77"	76 58 51.20"
14	08 47 34.77"	76 58 48.57"	34	08 47 34.77"	76 58 51.20"
15	08 47 34.77"	76 58 48.57"	35	08 47 34.77"	76 58 51.20"
16	08 47 34.77"	76 58 48.57"	36	08 47 34.77"	76 58 51.20"
17	08 47 34.77"	76 58 48.57"	37	08 47 34.77"	76 58 51.20"
18	08 47 34.77"	76 58 48.57"	38	08 47 34.77"	76 58 51.20"
19	08 47 34.77"	76 58 48.57"	39	08 47 34.77"	76 58 51.20"
20	08 47 34.77"	76 58 48.57"	40	08 47 34.77"	76 58 51.20"

SUBMIT BEFORE THE MINING AND GEOLOGY DEPARTMENT/DELA (DETAILS OF THE PROPERTY)

SL NO	RS NO	IN POSSESSION	AREA OF LAND (Ha)			REMAINING AREA	NAME OF OWNER
			BUFFER ZONE	MINING AREA	TOTAL		
1	76/8	0.1410	0.0898	0.0094	0.0992	0.0418	GOVERNMENT PROPERTY
2	77/1	1.2171	0.2480	0.9691	1.2171	0.0	GOVERNMENT PROPERTY
3	77/2	0.0740	0.0508	0.0232	0.0740	0.0	GOVERNMENT PROPERTY
4	76/6	0.8250	0.1347	0.2952	0.4299	0.4051	GOVERNMENT PROPERTY
5	97/1	3.5059	0.5591	2.1173	2.6764	0.9795	GOVERNMENT PROPERTY
6	97/2	0.0820	0.0421	0.0205	0.0626	0.0194	GOVERNMENT PROPERTY
TOTAL		6.0950	1.1245	3.4347	4.5592	1.5358	

ANILKUMAR B
TAKSHILAKAR
KOTTARAKKARA

PROCEEDINGS OF THE DIRECTOR OF MINING & GEOLOGY,
THIRUVANANTHAPURAM, KERALA

(Present Dr. C. K Baiju)

Department of Mining & Geology, Government of Kerala - Mines & Minerals - Minor Minerals – Granite (Building Stone) – Quarrying Lease to M/s. Tasna Mines, Kottakkal, Pattom. P. O, Thiruvananthapuram District – 695 004 (Represented by its Managing Partner, Shri. Arun Varghese) – sanctioned-orders-issued.

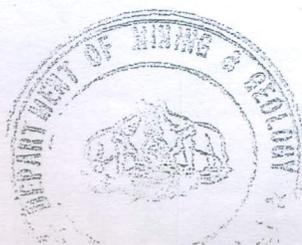
- 1 Application dated 03/09/2018 from M/s. Tasna Mines, Kottakkal, Pattom. P. O, Thiruvananthapuram District – 695 004 (Represented by its Managing Partner, Shri. Arun Varghese)
- 2 NOC No. L12 – 79727/18 dt. 07/07/2018 & Letter No. L12 – 84687/15 dt. 28/11/2018 from the District Collector, Kollam.
- 3 Letter No. 2879/DOQ/S2/2018 dated. 26/10/2018, 20/03/2020 from the Geologist, District Office, Kollam.
- 4 Letter of Intent No. 11640/M3/2018 dtd. 15/11/2018 issued by Director of Mining and Geology
- 5 Environmental clearance No. 51/22019 issued vide Pro. Order No. 1201/SEIAA/KL/2014 dtd. 14/10/2019 by the State Environment Impact Assessment Authority, Kerala (valid till 13/10/2024).
- 6 Integrated consent to operate No. PCB/KO/ICO/F/490/2019 dt. 16/11/2019 issued by Kerala State Pollution Control Board, Kollam (valid till 30/09/2024)
- 7 Explosive License No. E/SC/KL/22/302(E11754) dated. 11/03/2020 issued by ~~Petroleum and Explosives Safety Organization, Ernakulam (valid till 31/03/2025)~~
- 8 Panchayat Licence (Deemed) (Judgement dt. 16/03/2020 in WP © No. 8008/2020 from the Hon'ble High Court of Kerala).
- 9 Mines and Minerals (Development & Regulation) Act, 1957.
- 10 Kerala Minor Mineral Concession Rules, 2015
- 11 Kerala Minerals (Prevention of Illegal Mining, Storage & Transportation) Rules 2015

2020-21/11640/M3/2018/DMG

Dated, Thiruvananthapuram 13/05/2020

ORDER

M/s. Tasna Mines, Kottakkal, Pattom. P. O, Thiruvananthapuram District – 695 004, a Partnership firm having registration No. 4575/2018, represented by its Managing Partner, Shri. Arun Varghese (Aadhaar No. 4525 9094 5341) submitted an application vide reference first cited to obtain quarrying lease to quarry Granite (Building Stone) over an area of 4.5592 Hectares of land (as per the survey map No. B5 – 55498/18 dt. 04/06/2018 issued by Tahsildar, Kottarakkara) comprised **Re – Survey Block No. 56, Re - Survey Nos. 76/8, 77/1, 77/2, 78/6, 97/1, 97/2 (Government Land) of Mancode Village, Kottarakkara Taluk.** The District Geologist, Kollam has intimated that the applied area was previously quarried on the strength of quarrying permits and that a total quantity of 2,72,894 Metric Tons of Granite (building stone) has already removed from the said area in Re –



Survey Nos. 77/1,76/8. The Geologist has also reported that the remaining Re - Survey Nos in the Government Land is virgin.

Based on the merit of the application and the enclosed mandatory documents including survey map, possession certificates, demarcation certificate and land assignment certificate issued by Revenue Authorities and based on the recommendation of the District Geologist, a letter of intent was issued to the applicant vide reference cited 4 intimating the intention of the department to grant quarrying lease subject to production of approved mining plan and other statutory licenses. The District Geologist forwarded the mining plan (prepared by Shri. V. K. Roy, Recognized Qualified Person - Reg. No. DMG/KERALA/RQP/4/2016) approved by him and other statutory licenses submitted by the applicant to this office. In the approved mining plan it is mentioned that during the life of the mine (10 years), mineable mineral reserve of **20,93,040 MT** can be mined and it is proposed to mine an average quantity of **2,09,304 MT** of granite (building stone) per year. Since the applicant has produced all statutory documents as per the Letter of Intent, it is decided to grant a quarrying lease in the said land and hence the following orders are issued:

A quarrying lease is hereby granted to **M/s. Tasna Mines, Kottakkal, Pattom. P. O, Thiruvananthapuram District - 695 004, a Partnership firm having registration No. 4575/2018, represented by its Managing Partner, Shri. Arun Varghese (Aadhaar No. 4525-9094-5341) to quarry Granite (Building Stone) over an area of 4.5592 Hectares of land (as per the survey map No. B5 - 5498/18 issued by Tahsildar, Kottarakkara) comprised in Re - Survey Block No. 56, Re - Survey Nos. 76/8, 77/1, 77/2, 78/6, 97/1, 97/2 of Mancode Village, Kottarakkara Taluk, Kollam District for 10 (Ten) years as per the Kerala Minor Mineral Concession Rules, 2015, subject to the conditions mentioned below.**

1. The lessee shall execute a quarrying lease deed within a period of six months from the date of this order in form 'H' as per Rule 43 of the Kerala Minor Mineral Concession Rules, 2015 and the quarrying leases deed shall be registered in accordance with the provisions of the Indian Registration Act, 1908.
2. The lessee shall commence quarrying operation only after the deed is executed and registered.
3. The lessee shall not assign, sublet or transfer his lease or any right or interest therein to any person without previous written permission of the Director of Mining & Geology.
4. Royalty is payable to Government as per Rule 32 of the Kerala Minor Mineral Concession Rules, 2015 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules. In case the lessee opts for consolidated royalty payment system by registering attached metal crusher units as per Rule 89, then



- consolidated royalty at the rate specified in Schedule III said Rules shall be paid instead of royalty specified in Schedule I.
5. Dead rent is realizable under 40(1)(d) of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
 6. Surface rent realizable under 40(1)(e) of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
 7. The lessee shall also deposit an amount of **Rs. 45,592/- (Rupees forty five thousand five hundred and ninety two only)** being the security deposit at the rate of Rs 10,000/- per hectare as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 42 of the said rules.
 8. The lessee shall produce financial guarantee for **Rs. 1,13,980/- (Rupees one lakh thirteen thousand nine hundred and eighty only)** as stipulated in rule 62 of KMMC Rules 2015, before execution of lease deed.
 9. The lessee shall pay tax related to Revenue Department, if any, as directed by them and the details should be furnished to the District Geologist periodically.
 10. The lessee shall pay 10% of the amount of royalty/consolidated royalty as the case may be paid by ~~the lessee~~ ~~the quarry safety fund~~ in addition to the royalty/consolidated royalty, as per rule 63 of KMMC rules, 2015.
 11. In addition to the royalty, rents, funds, fees etc. that are required to be remitted by the lessee as per the Mines and Minerals (Development and Regulation) Act, 1957 and Rules made thereunder, the lessee shall pay all other fees, rents, taxes etc. as required by other agencies including Goods and Service Tax (GST) for royalty.
 12. The quarrying shall be carried out as per the conditions stipulated in Kerala Minor Mineral Concession Rules 2015 and storage and transportation of mineral shall be carried out as per Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules 2015.
 13. The Environmental Clearance shall be renewed on or before **13/10/2024** for the operation of the quarry for the remaining period.
 14. The quarrying operations shall be strictly as per the approved mining plan and schemes of mining.
 15. The lessee shall review the progressive quarry closure plan every five years from the date of opening of the quarry and shall submit to the competent authority for its approval. The lessee shall submit to the competent authority in this behalf an yearly report before 1st July of every year describing protective works including reclamation and rehabilitation work



carried out as envisaged in the approved quarry closure plan and if there is any deviation, reasons thereof.

16. The lessee shall submit a scheme of mining for the next five years or remaining period of the lease to the competent authority for approval at least one hundred and twenty days before the expiry of the first five year period for which it was approved on the last occasion.
17. The lessee shall submit final quarry closure plan one year prior to the proposed closure of the quarry and close the quarry as per the approved quarry closure plan.
18. The production of Granite (Building Stone) from the area covered under this grant shall be subject to the year-wise quantity specified in the approved Mining Plan and scheme of mining.
19. The lessee shall not win and dispose of any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order.
20. The Lessee shall comply with any and all laws, ordinances, rules and orders related to quarrying operations of any and all governmental or quasi-governmental authorities.
21. The lessee shall comply with all the conditions mentioned in other statutory license required for carrying out quarrying operations.
22. The lessee shall stop all quarrying activities in the event of expiry of any other statutory licenses which is required for carrying out quarrying activities in the State as per the prevailing Acts and Rules. Any quarrying activity undertaken violating the above condition will be treated as illegal and lessee will be solely responsible for such act and lessee will be liable to pay the penalty imposed by any officer competent to enforce such Acts and Rules.
23. In case the lessee makes any breaches in the conditions of the lease deed or violates the conditions stipulated in relevant Act and Rules based on which all Statutory Licenses are issued for quarrying, then the lessee will be solely responsible for any such breaches and violation and in such cases, the lessee will be solely liable to pay such sum of money as fixed by competent authorities as due and penalty.
24. The Lessee shall indemnify and keep indemnified the State Government against all actions, proceedings, suits, claims, demands, losses, damages, costs, charges, and expenses incurred or suffered by them as a reason of any non-observance or non-performance of rules and regulations
25. This lease is granted in good faith based on the documents/licenses submitted by the lessee. The lessee is solely responsible for the authenticity of the documents/licenses submitted. At any stage, if it is observed that the



documents submitted are incorrect or fake or forged or if it is found that some information was omitted or suppressed, then this lease is liable to be cancelled. In such an event the quarrying carried out with the strength of this lease will be treated as quarrying conducted without any lawful authority.

26. The lessee shall properly maintain the boundary pillars erected as per the demarcation certificate issued by the Village Officer till the expiry of lease.
27. The lessee shall erect a notice board in Malayalam at a prominent place with a minimum size of 1 metre X 1.5 metres in a metallic board near to the entrance of the quarry to the effect that it shall contain the name and address of the lessee, mineral concession number and date, validity of concession, the name of the mineral quarried, proposed annual production etc. In addition, details of other statutory licenses shall also be displayed.
28. The lessee shall erect by the side of the road leading to quarry (preferably 100 m away from quarry), a warning board with danger sign regarding operation of the quarry and use of explosives.
29. The lessee should take effective preventive measures for the safety of labourers as well as the general public. In due course of quarrying, if any part of the quarry becomes unsafe, then the lessee shall properly fence that area for preventing accidents by falling of human beings, animals, vehicles or objects into the pit formed by quarrying.
30. The lessee shall not carry out any quarrying operations within 7.5 meters from the boundary of the lease area and quarrying operations shall be carried out in benches.
31. The lessee shall start mining operation with the strength of this lease only after sending a notice in form D appended to KMMC Rules 2015 to the Director (Mining), Directorate General of Mines Safety, No.5, 14th Main (100ft) Road, 4th B Block, Koramangla, Bengaluru - 560034 and to District Magistrate concerned and shall intimate the same to the District office of the Department of Mining and Geology.
32. The lessee shall keep book of accounts of production and dispatch of granite (building stone) and shall file monthly and annual returns in Form F and Form G appended to KMMC Rules 2015.
33. The quarrying permit granted from the district office, if any, in the area of this quarrying lease is hereby stands cancelled from the date of this order.
34. In this case, the anticipated royalty to be remitted for the mineral extracted per year at the present rate of royalty of **Rs. 24/-** per tonne with average annual production of 2,09,304 tonne is **Rs. 50,23,296/- (Rupees fifty lakhs twenty three thousand two hundred and ninety six only)**. In this case, the surface rent to be remitted per year at the present rate of Rs. 5 per Are per



year is Rs. 2,280/- (Rupees two thousand two hundred and eighty only) and in the event of non - functioning of quarry the Dead Rent to be realized for the 1st year - NIL IInd year - Rs. 300/- (Rupees three hundred only) and IIIrd year onwards - Rs. 1,200/- (Rupees one thousand and two hundred only) per hectare subject to revision from time to time.

The terms and conditions stated in this order will be subject to such further modifications as may be made by the State Government from time to time.

Sd/-

Dr. C. K. BAIJU

DIRECTOR OF MINING & GEOLOGY (I/C)

To

M M/s. Tasna Mines,
Kottakkal, Pattom. P. O,
Thiruvananthapuram District - 695 004
(Represented by its Managing Partner, Shri. Arun Varghese)

Copy to:

- 1 The Director (Mining), Directorate General of Mines Safety, No.5, 1st Main (100ft) Road, 4th B Block, Koramangla, Bengaluru - 560034
- 2 The Member Secretary, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram.
- 3 The Chairman, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram.
- 4 The Deputy Chief Controller of Explosives, PESO, C2-III Floor, CGO Complex, Kakkanad, Ernakulam
- 5 The Environmental Engineer, Kerala State Pollution Control Board, District Office, Kollam.
- 6 The Secretary, Mancode Grama Panchayath, Kollam District.
- 7 The Tahsildar, Kottarakkara Taluk Office, Kollam District.
- 8 The Village officer, Mancode Village, Kollam District
- 9 .Shri. V. K. Roy, T.C - 27/487(2), Saral, Swaraj Lane, R.C. Junction, Kunnukuzhy, Vanchiyoor. P. O, Thiruvananthapuram District - 695 035
- 10 The Geologist, District Office of the Dept. of Mining and Geology, Kollam
- 11 Stock File
- 12 File Copy

(By Order)

Senior Superintendent



8
No. 11640/M3/2018

Directorate of Mining & Geology
Kesavadasapuram, Pattom P.O.
Thiruvananthapuram-4

Tel: 0471-2447429

Fax: 0471-2447429

E.mail: director.dir.dmg@kerala.gov.in

Web: www.dmg.kerala.gov.in

Dated: 13/05/2020

From

The Director of Mining & Geology

To

M/s. Tasna Mines,
Kottakkal, Pattom. P. O,
Thiruvananthapuram District – 695 004
(Represented by its Managing Partner, Shri. Arun Varghese)

Sir,

Sub: Mining & Geology - Mines and Minerals - Minor Minerals- Granite Building Stone - Preparation and execution of quarrying lease deed – reg.

- Ref: 1. Pro. Order No. 27/2020-21/11640/M3/2018/DMG Dated: 13/05/2020
2. Kerala Minor Mineral Concession Rules, 2015
3. Kerala Minerals (Prevention of illegal Mining, Storage & Transportation) Rules, 2015
4. Mines & Minerals (Development & Regulation) Act, 1957.

Please refer to the Proceedings Order cited above wherein a quarrying lease for Granite (Building Stone) is granted to **M/s. Tasna Mines, Kottakkal, Pattom. P. O, Thiruvananthapuram District – 695 004 (Represented by its Managing Partner, Shri. Arun Varghese)**. A draft copy of quarrying lease deed in Form H is enclosed. I request you to prepare three copies of the quarrying lease deed, original on plain paper and two copies of the same in stamped paper worth Rs. 500/- and produce the same before the **Geologist, District Office, Kollam** for scrutiny and execution. The date of execution will be filled by the Geologist at the time of execution or you fill in the date after getting confirmation from the District Geologist. After scrutiny of the quarrying lease deed, the Geologist will inform you the date of execution convenient to him. You have to be present in person at the District Office on such date with two witnesses for execution of deed. It may be noted that the survey map based on which lease is granted to you forms a part of the deed and same has to be included in the lease deed. The signature of the lessee and lessor has to be affixed in the survey map also. After execution of deed, as per the request of the District Geologist stamp duty shall be fixed by District Registrar. On remittance of stamp duty, a certificate of remittance of stamp duty will be entered in the lease deed by the Registrar. The lease deed has to be registered by the office of the Registration Department concerned. After registration, the documents have to be produced before the District Geologist.

A chalan for Rs. 45,592/- (Rupees forty five thousand five hundred and ninety two only) being the security deposit is enclosed herewith duly countersigned. Please affix your signature at the appropriate places before remittance of money in the treasury. The original treasury receipted chalan may also be produced along with the typed copies of the lease deed before the Geologist, District Office, Kollam at the time of execution.

Please note that the quarrying lease deed has to be executed within a period of six months from the date on which quarrying lease has been granted and got registered in accordance with the Registration Act, 1908 vide Rules 44 of the Kerala Minor Mineral Concession Rules, 2015.

Before starting quarrying operations you have to send 2 copies of notice in attached Form D to the Director (Mining), Directorate General of Mines Safety, No. 5, 14th Main (100ft) Road, 4th B Block, Koramangla, Bangalore – 560 034 and one copy to District Magistrate concerned.

Yours faithfully,

for
DIRECTOR OF MINING & GEOLOGY(I/C)

Encl (applicant):

1. Proceedings order
2. Draft Form H
3. Form D
4. Countersigned Chalan

Copy to:

The Geologist, District Office, Kollam for further necessary action.
(Ref your letter No. 2879/DOQ/S2/2018 dated. 26/10/2018, 20/03/2020)

You are instructed to execute the lease deed as and when it is received. The Proceedings Order cited as reference I, original survey map and draft Form H are enclosed herewith. The survey map forms a part of lease deed and the signatures of both lessor and lessee. A copy of the lease deed may be forwarded to this office soon after registration. Please ensure that the area under this grant is demarcated and boundary stones maintained properly before execution of the lease deed.

You may ensure remittance of security deposit, surface rent etc. for the amount specified in the lease order. You may also obtain financial guarantee from the lessee for the amount specified in the lease order.

You are also instructed to obtain and forward the Form D to this office. Since Form D is a statutory document, no movement permits shall be issued to lessee if lessee fails to prove that he had sent notice in Form D to the Director (Mining), Directorate General of Mine Safety, No. 5, 100ft Road, 17th Main, Koramangala 4th Block Bengaluru, Karnataka – 560 034 and District Magistrate.

You are further instructed to forward photocopies of the registered lease deed to the Director of Mines Safety, Bangalore & District Collector. Please ensure that the lessee is observing the requirements as per mining plan, lease grant order, form H and KMMC Rules, 2015.

Encl: (District Geologist)

1. Original Survey Map
2. Draft Form H
3. Proceedings order



Kerala Minor Mineral Concession Rules 2015
FORM D

[See clause (a) of rule 10 and clause (m) of sub-rule (1) of rule 40]

NOTICE

1. (a) Name of mine :
- (b) Name of minerals :
- (c) Situation of mine (Survey Number, Village,
Taluk, District, State) :
- (d) Date when work was first started :
2. (a) Name and postal address of present owner (s) :
- (b) Name and postal address of agent, if any :
3. (a) Name and postal address of manager, if any :
- (b) His age :

(d) His experience in mining :

4. Whether workings are likely to be extended below
Ground :
5. (a) Maximum depth of open cast excavation measured
From its highest to its lowest point :
- (b) Date when depth first exceeded 6 metres :
6. (a) Nature, amount and kind of explosives used, if any :
- (b) Date when explosives were first used :

Signature of Owner/Agent/Manager.

Date:

To be sent to:

1. The Director (Mining), Directorate General of Mines Safety, No. 5, 14th Main (100ft) Road, 4th B Block,
Koramangla, Bangaluru – 560 034 (two copies)
2. The District Magistrate of the District.



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

केन्द्रीय भवन, ब्लाक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor

CSEZ पी.ओ.कक्कानाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037

फोन (Phone):- 2427286 | फेक्स (Fax):- 2427276

संख्या (No.): E/SC/KL/22/302(E11754)

दिनांक (Date): 22/01/2020

सेवा में | To,

Shri ARUN VARGHESE,

KOTTAKKAL tc 2/3497, Town/Village - Thiruvanthapuram

District-THIRUVANANTHAPURAM, State-Kerala, Pincode - 695004

विषय :

Survey No(s).54/3-3, 54/4-1, Block 4, ग्राम PALLICHAL, जिला THIRUVANANTHAPURAM, राज्य Kerala में मेसर्स Shri ARUN VARGHESE द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/KL/22/302(E11754) के संशोधन संदर्भ में।
(विस्फोटक की मात्रा / मासिक खरीद सीमा में परिवर्तन)

Subject:

Possession for Use of of Explosives from magazine situated at Survey No(s):54/3-3, 54/4-1, Block 4, PALLICHAL, Dist. THIRUVANANTHAPURAM, Kerala -Licence No.: E/SC/KL/22/302(E11754) granted in Form LE-3 of Explosives Rules, 2008 -
(Amendment of Quantity of Explosives/Monthly Purchase Limit).

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या Nil दिनांक 22/01/2020 का संदर्भ ग्रहण करें।

Please refer to your letter no. Nil dated 22/01/2020.

अनुज्ञप्ति संख्या E/SC/KL/22/302(E11754) INTIMATION REGARDING QUARRYING OPERATIONS AS PER THE LETTER OF INTENT FROM THE DIRECTOR, DIRECTORATE OF MINING & GEOLOGY, THIRUVANANTHAPURAM VIDE ORDER NO: ORDER NO. NO.11640/M3/2018 DATED 15.11.2018 AND ENVIRONMENTAL CLEARANCE NO.1201/SEIAA/KL/2018 DATED 14.10.2019 ISSUED BY SEIAA, KERALA AT RE.SY.NOS.97/1,2, 77/1,2, 76/8, 84/1 OF MANGODE VILLAGE, KOTTARAKKARA TALUK, KOLLAM, KERALA IS ACKNOWLEDGED HERE WITH THE FOLLOWING CONDITIONS 1. NO USE OF EXPLOSIVES IS PERMITTED UNLESS VALID QUARRY PERMIT IS OBTAINED AND COPY SUBMITTED TO THIS OFFICE. LOCAL STATE GOVERNMENT AUTHORITIES APPROVAL/ENVIRONMENTAL CLEARANCE AS APPLICABLE AND RENEWED FROM TIME TO TIME SHALL BE IN POSSESSION.2. LICENSED EXPLOSIVES VAN SHALL BE USED FOR TRANSPORTATION OF EXPLOSIVES FROM MAGAZINE TO BLASTING SITE.3. IF ANY CHANGE OF QUARRY OR ADDITIONAL QUARRY IS INVOLVED, NECESSARY PRIOR APPROVAL/ENDORSEMENT SHALL BE OBTAINED FROM THE LICENSING AUTHORITY.4. OPENING OF QUARRY SHALL BE INFORMED TO THE DGMS AND BLASTING OPERATIONS SHALL BE CONDUCTED AS PER MINES ACT.5. APPROVED BLASTER SHALL BE APPOINTED IN THE QUARRY FOR BLASTING. 6. ALL RECORDS OF USE OF EXPLOSIVES IN RE-3, RE-5, RE-7 RE-13 SHALL BE MAINTAINED.6.DAILY PASS FOR USE OF EXPLOSIVES (RE-13) SHALL BE GENERATED ONLINE. 7. EXPLOSIVES AND DETONATORS SHALL NOT BE TRANSPORTED IN SAME VAN AND TO BE TRANSPORTED SEPARATELY FROM MAGAZINE TO BLASTING SITE.8. VAN SHALL NOT BE USED FOR STORAGE OF EXPLOSIVES AT SITE. 9. EXPLOSIVE VAN IS PERMITTED FOR OWN USE ONLY.10 .NECESSARY APPROVALS/LICENCES FROM OTHER DEPARTMENTS SHALL BE TAKEN AS PER THE RULES. के संदर्भ में यथा संशोधित कर भेजी जा रही है।

The Licence No.: E/SC/KL/22/302(E11754) is forwarded herewith duly amended in respect of followings ;

INTIMATION REGARDING QUARRYING OPERATIONS AS PER THE LETTER OF INTENT FROM THE DIRECTOR, DIRECTORATE OF MINING & GEOLOGY, THIRUVANANTHAPURAM VIDE ORDER NO: ORDER NO. NO.11640/M3/2018 DATED 15.11.2018 AND ENVIRONMENTAL CLEARANCE NO.1201/SEIAA/KL/2018 DATED 14.10.2019 ISSUED BY SEIAA, KERALA AT RE.SY.NOS.97/1,2, 77/1,2, 76/8, 84/1 OF MANGODE VILLAGE, KOTTARAKKARA TALUK, KOLLAM, KERALA IS ACKNOWLEDGED HERE WITH THE FOLLOWING CONDITIONS 1. NO USE OF EXPLOSIVES IS PERMITTED UNLESS VALID QUARRY PERMIT IS OBTAINED AND COPY SUBMITTED TO THIS OFFICE. LOCAL STATE GOVERNMENT AUTHORITIES APPROVAL/ENVIRONMENTAL CLEARANCE AS APPLICABLE AND RENEWED FROM TIME



True copy
10.3.20
T. PRASANNA KUMARI AMMA
Advocate & Notary
Thiruvananthapuram Taluk
Kerala State

TO TIME SHALL BE IN POSSESSION.2. LICENSED EXPLOSIVES VAN SHALL BE USED FOR TRANSPORTATION OF EXPLOSIVES FROM MAGAZINE TO BLASTING SITE.3. IF ANY CHANGE OF QUARRY OR ADDITIONAL QUARRY IS INVOLVED, NECESSARY PRIOR APPROVAL/ENDORSEMENT SHALL BE OBTAINED FROM THE LICENSING AUTHORITY.4. OPENING OF QUARRY SHALL BE INFORMED TO THE DGMS AND BLASTING OPERATIONS SHALL BE CONDUCTED AS PER MINES ACT.5. APPROVED BLASTER SHALL BE APPOINTED IN THE QUARRY FOR BLASTING. 6. ALL RECORDS OF USE OF EXPLOSIVES IN RE-3, RE-5, RE-7 RE-13 SHALL BE MAINTAINED.6.DAILY PASS FOR USE OF EXPLOSIVES (RE-13) SHALL BE GENERATED ONLINE. 7. EXPLOSIVES AND DETONATORS SHALL NOT BE TRANSPORTED IN SAME VAN AND TO BE TRANSPORTED SEPARATELY FROM MAGAZINE TO BLASTING SITE.8. VAN SHALL NOT BE USED FOR STORAGE OF EXPLOSIVES AT SITE. 9. EXPLOSIVE VAN IS PERMITTED FOR OWN USE ONLY.10. NECESSARY APPROVALS/LICENCES FROM OTHER DEPARTMENTS SHALL BE TAKEN AS PER THE RULES..

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।
The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग Div	उप-प्रभाग Sub Div	क्षमता Capacity	इकाई Unit
1	Nitrate Mixture	2	0	0	150	Kg.
2	Safety Fuse	6	1	0	5000	Mtrs
3	Electric Detonators	6	3	0	5000	Nos.
4	Ordinary Detonator	6	3	0	5000	Nos.

किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञप्ति के लिए लागू) : 20 गुना
Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : 20 times as above.

यह अनुज्ञप्ति दिनांक 31 मार्च 2020 तक प्रवृत्त रहेंगी।
This Licence shall remain valid till 31st day of March 2020.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।

For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R.Venugopal)

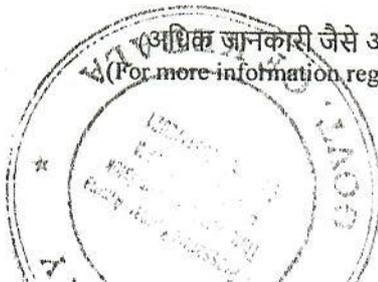
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

कोची | Ernakulam
Deputy Chief Controller of Explosives
एरनाकुलम | Ernakulam

प्रतिलोपे प्रेषित | Copy Forwarded to:

1. District Magistrate, THIRUVANANTHAPURAM, Kerala with reference to his Noc No: L12-79727/18 Dated: 07/07/2018
2. Superintendent of Police, THIRUVANANTHAPURAM, Kerala.

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोची | Ernakulam



(Handwritten signature)



भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
केन्द्रीय भवन, ब्लॉक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
CSEZ पी.ओ.कक्कानाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037
फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276
ई-मेल Email: dycceernakulam@explosives.gov.in

संख्या (No.): E/SC/KL/22/302(E11754)

दिनांक (Date): 11/03/2020

सेवा में | To,

Shri ARUN VARGHESE,
KOTTAKKAL tc 2/3497, Town/Village - Thiruvanthapuram
District-THIRUVANANTHAPURAM, State-Kerala, Pincode - 695004

विषय : Survey No(s).54/3-3, 54/4-1, Block 4 ., ग्राम PALLICHAL, जिला THIRUVANANTHAPURAM, राज्य Kerala में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/KL/22/302(E11754) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of of Explosives from magazine situated at Survey No(s):.54/3-3, 54/4-1, Block 4 ., PALLICHAL, Dist. THIRUVANANTHAPURAM, Kerala -Licence No.: E/SC/KL/22/302(E11754) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 26012 दिनांक 29/02/2020 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2025 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No.: 26012 dated: 29/02/2020, the subject licence duly renewed upto 31/3/2025 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

Conditions:

1) QUARRYING SHALL BE STARTED USING EXPLOSIVES ONLY AFTER GRANT OF QUARRYING LEASE FROM THE DIRECTOR OF MINING & GEOLOGY.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2025 से पहले इस कार्यालय को भेजे जाएं.

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2025.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)

- कृपया विस्फोटकों की त्रैमासीक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। □ Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R. Venugopal)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक
कोच्चि | Ernakulam
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. ज़िला मजिस्ट्रेट (District Magistrate), THIRUVANANTHAPURAM (Kerala)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्चि | Ernakulam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें.)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

अनुज्ञापते प्ररूप एल. इ.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए!)

(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञापति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञापति सं. (Licence No.) : E/SC/KL/22/302(E11754)

वार्षिक फीस रूपए (Annual Fee Rs): 2400/-



Licencee Photo wi

1. Licence is hereby granted to

Shri ARUN VARGHESE (आधिभागी / Occupier : Shri ARUN VARGHESE.), KOTTAKKAL tc 2/3497, Town/Village - Thiruvanthapuram, District-THIRUVANANTHAPURAM, State-Kerala, Pincode - 695004

को अनुज्ञापति अनुदत्त की जाती है।

2. अनुज्ञापतिधारी की प्रास्थिति | Status of licensee : **Individual**

3. अनुज्ञापति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।
Licence is valid only for the following purpose. : possess for use of **Nitrate Mixture, Safety Fuse, Electric Detonators, Ordinary Detonator, - के उपयोग के लिए**

4. अनुज्ञापति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2,0	0	150 Kg.
2.	Safety Fuse	6,1	0	5000 Mtrs
3.	Electric Detonators	6,3	0	5000 Nos.
4.	Ordinary Detonator	6,3	0	5000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापति के लिए]

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

20 times as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापति परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/SC/KL/22/302
: (E11754)
दिनांक (Dated) 06/08/2002

6. अनुज्ञापति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s). 54/3-3, 54/4-1, Block 4 . , ग्राम (Town/Village) : PALLIYALPANA (Police Station) : NEMAM
जिला (District) **THIRUVANANTHAPURAM** राज्य (State) **Kerala** पिनकोड (Pincode)
दूरभाष (Phone) ई. मेल (E-Mail) फेक्स (Fax)

7. अनुज्ञापति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

a main magazine room, a detonator annexe and a lobby since it is increase of quantity

8. अनुज्ञापति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबद्धों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापति प्राधिकारी व्दारा हस्ता. क्षरित इस अनुज्ञापति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञापति तारीख 31 मार्च 2004 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2004.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 06/08/2002

Sd/-
संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of
Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 31/05/2011
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 24/10/2013
- Amendment in Drawings/Facilities/Premises dated : 20/01/2015
- Amendment in Drawings/Facilities/Premises dated : 12/06/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 22/01/2020

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
11/03/2020	31/03/2025	Dy. Chief Controller of Explosives, Ernakulam उप मुख्य विस्फोटक नियंत्रक Deputy Chief Controller of Explosives एरनाकुलम Ernakulam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.

9. यदि तड़ित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञापिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञापिधारी द्वारा पश्चात्कर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तड़ित चालक को समाधानप्रद घोषित नहीं कर देता : परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभावी होगी : परंतु यह और कि यदि दो या अधिक तड़ित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तड़ित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है ।
- If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:
- Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.

10. उपयुक्त तथा जेब रहित कार्यकरण वस्तुओं, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो : परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।

Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:

- Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.
11. अनुज्ञापिधारी प्ररूप आर.ई.-3 और आर.ई.-4 या आर.ई.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी । The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें । No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा । Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.

- मैगजीन का अनुज्ञापिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा । The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी । Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी । The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशेषियों को पढ़ने के लिए उनके बीच से होकर आ जा सके । The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.
- तड़ित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा । The lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.

- A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी।
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
 19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
 20. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।
Empty packages of the explosives shall be removed at the earliest and destroyed.
 21. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
 22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञत परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्तः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
 23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञात परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञाप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
 24. अनुज्ञप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञत फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
 25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए -
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के. प्रतिबंधित होंगे;
The possession and sale of fire-crackers generating noise level exceeding;
a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log₁₀ (N) dB, where N = number of crackers joined together.
 26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. अनुज्ञप्तिधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा।
The licensee shall not exhibit, possess and sell fireworks of foreign origin.


 कृते संयुक्त मुख्य विस्फोटक नियंत्रक
 For Joint Chief Controller of Explosives
 दक्षिणांचल, चेन्नै | South Circle, Chennai
 Deputy Chief Controller of Explosives
 दक्षिणांचल, चेन्नै

Form DE-2
(See rule 113 of the Explosives Rules, 2008)
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/SC/KL/22/302(E11754) in form LE-3 granted to Shri ARUN VARGHESE, KOTTAKKAL tc 2/3497, Kerala-

Type of Structure(s)		Safety distances meters	
Inside Safety Distances(ISD)		M	UM
1	Room or Workshop used in Connection with the Magazine	13	19
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
Middle Safety Distances(MSD)			
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road		40
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
Outside Safety Distances(OSD)			
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		45
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
Overhead Electric lines			
27	Electric Power over head Transmission Lines above 440V		45
28	Electric Power over head Transmission Lines upto 440V		15

The Date : 06/08/2002


 For Joint Chief Controller of Explosives
 South Circle, Chennai
 Deputy Chief Controller of Explosives
 Ernakulam

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 31/05/2011
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 24/10/2013
- Amendment in Drawings/Facilities/Premises dated : 20/01/2015
- Amendment in Drawings/Facilities/Premises dated : 12/06/2018

From

Ravi S/o Narayanan, M.K Vilas (H),
Chithara, Ayirakkuzhi P.O, Mancode Village,
Kottarakkara Taluk, Kollam District, Kerala – 691559.

To

The Joint Committee, National green Tribunal, Chennai in Appeal No.22/2020(SZ)

Subject:- Representation.

Respected Sir/ Madam,

1. This representation is made before the joint committee for clearing some doubts. First of all, the mining process is happening outside the geo-coordinates mentioned in the Environmental Clearance.

Only less than one hector of area is allowed for mining as per geo coordinates shown in the EC. Ongoing mining is against the EC granted.

2. Secondly, the road to the mining site is not through the allowed area, but through the government property, for which they do not have permission to do so. So, it is a clear cut violation of the law and is not permissible.

3. There is high chance for falling of rocks and fly rock over the neighboring 4 houses and also to the neighboring agriculture land which will cause heavy loss. Moreover, the rocks which were fell onto the surrounding properties have not been taken out from there by the 7th respondent.

4. If the mining continues like this, due to the lesser amount of top soil, chances for landslide is high, which makes the life of the neighboring people hazardous.

5. The rocks in this area is highly fractured and degraded, which may cause to rockslide which will have sinful aftereffects on the houses and the public road which is 30 meters from the mining area. This is a major threat to which affect the people very badly.

6. There is a water source in this property which has been used for agricultural purposes. If the mining process continues, the people living next to the mining area will not be able to properly maintain their cultivation. In the light of the above stated facts, it is most humbly prayed that the Honorable tribunal may take necessary measures to stop the working of the mining process, at the earliest, after giving a chance of hearing to the beneficiary and following the due process of law.

Mancode

Your's Sicerely,

12/02/2021


RAVI . N

©
കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

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GOVERNMENT OF KERALA

Industries (A) Department

NOTIFICATION

G. O. (P) No. 25/2017/ID.

Dated, Thiruvananthapuram, 22nd June, 2017
8th Mithunam, 1192.

S. R. O. No. 346/2017.—In exercise of powers conferred by sub-section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Government of Kerala hereby make the following Rules further to amend the Kerala Minor Mineral Concession Rules, 2015 issued by notification under G. O. (P) No. 16/2015/ID dated 7th February, 2015 and published as S.R.O. No. 72/2015 in the Kerala Gazette Extraordinary No. 288 dated 7th February, 2015, namely:—

PRINTED AND PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES AT THE
GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2017.

33/2190/2017/S-5.

RULES

1. *Short title and commencement.*—(1) These Rules may be called the Kerala Minor Mineral Concession (Amendment) Rules, 2017.

(2) They shall come into force at once.

2. *Amendment of the Rules.*—In the Kerala Minor Mineral Concession Rules, 2015,—

in rule 2, in sub-rule (1),—

(i) after clause (ix), the following clause shall be inserted, namely:—

“(ix)(a) “Minor Mineral” means building stones, gravel, ordinary clay, ordinary sand other than sand used for prescribed purposes, ordinary earth and such other minerals declared as minor minerals by the Government of India”;

(ii) for clause (xv), the following clause shall be substituted, namely:—

“(xv) “Quarrying Permit” means a short term permit granted under these rules for a period not exceeding one year at a time to extract minerals specified in item numbers 1, 2, 3 and 5 of Schedule I”;

(iii) for clause (xvi), the following clause shall be substituted, namely:—

“(xvi) “Quarrying Lease” means a mining lease granted under these rules for extraction of minerals specified in item numbers 4, 5, 6, 7, 8 and 9 of Schedule I, for a period as specified in Rule 39”;

(2) in rule 3, in sub-rule (1), for the words “other than dimension stone,” the words “other than the minerals specified in item numbers 4, 6, 7, 8 and 9 of Schedule I” shall be substituted;

(3) in rule 7, the following proviso shall be inserted, namely:—

“Provided that in cases where extraction of minerals are from Revenue Puramboke lands or from lands possessed by other Government Departments or Local Self Governments, the person who extracts minerals

from such lands shall pay compensation or value of minerals, as the case may be, to the department concerned for the quantity of such extraction, as fixed by such departments from time to time."

(4) in rule 9,—

(i) in sub-rule (1), for the existing proviso, the following proviso shall be substituted, namely:—

"Provided that the approved mining plan shall not be insisted, for the grant and renewal of quarrying permits for ordinary earth, ordinary clay, and laterite (building stone), in cases where the depth of mining does not exceed 2 metres.";

(ii) in sub-rule (2), after the words "No Objection Certificate etc." the words "as the case may be" shall be inserted.

(5) in rule 10,—

(i) in clause (a), in the second proviso, the words, symbols and figures "The Regional Controller of Mines, Yeshwantpur, Bengaluru-560 022" shall be omitted.

(ii) for clause (f), the following clause shall be substituted, namely:—

"(f) the permit holder shall not carry on or allow to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line except with the previous written permission of the Railway Administration concerned and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or village roads or one kilometre from the boundaries of National Park or Wildlife Sanctuaries except with the previous permission of the authorities concerned or the Government or the competent authority.";

Provided that the Railway Administration or the State Government or any other authority in this behalf may in granting such permission impose other such conditions as may be found proper and necessary:

(6) in rule 13, for the words and figures "3 years", the words "five years" shall be substituted;

(7) in rule 14,—

(i) in sub-rule (2), for the existing provisos the following proviso shall be substituted, namely:—

“Provided that in cases where transportation of ordinary earth is required, the owner of the land shall obtain mineral transit passes for the quantity to be transported under the Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2015 after making payment of royalty, on an application submitted in this regard. Such application shall be accompanied by (1) valid building permit for construction of building obtained from the Local Self Government authorities concerned, (2) land development permit obtained from the Local Self Government authorities concerned in cases where the levelling of the land and extraction of ordinary earth is involved and (3) possession and enjoyment certificate of the land issued by the Village Officer concerned:

Provided further that in cases where levelling of land and extraction of ordinary earth is involved, the building permit shall be accompanied by an approved building plan obtained from the Local Self Government authorities concerned which shall contain the area of land to be developed for the construction of the building and the quantity of ordinary earth to be extracted for such construction.”;

(8) (ii) after sub-rule (2) the following sub-rules shall be inserted, namely:—

“(3) A person who applies for mineral transit passes for transportation of ordinary earth under this rule shall also submit along with the application a sworn affidavit in stamped paper to the effect that he will carry out the proposed construction as per the building plan and building permit and shall complete at least the construction of basement of the building within one year from the date of issuance of mineral transit passes and intimate the same to the competent authority.

(4) In the event of extraction of ordinary earth outside the permitted area, the permission granted for extraction and transportation shall be liable for cancellation and the offender shall be liable to pay an amount equal to five times the royalty of the ordinary earth extracted outside the area of permission as penalty.

(5) In the event of failure to complete at least the construction of basement of building within one year from the date of issuance of mineral transit passes the act of extraction of ordinary earth shall be treated as illegal and the offender shall be liable to pay an amount equal to five times the royalty of the ordinary earth extracted from the area, in addition to the amount already paid.”;

(9) in rule 18, in item (ii), before the words “all those group of rocks” the words “Granite (building stone) which includes” shall be inserted.

(10) in rule 32, after sub-rule (2), the following sub-rule shall be inserted, namely:—

“(3) In cases where extraction of minerals is from Revenue Puramboke lands or from lands possessed by other Government Departments or Local Self Governments, the person who extracts minerals from such lands shall be liable to pay compensation or value of minerals, as the case may be, to the department concerned for the quantity of such extraction, as fixed by such departments from time to time.”.

(11) in rule 37, in sub-rule (1), after the existing proviso, the following proviso shall be inserted, namely:—

“Provided further that in the case of silica sand, the restrictions in minimum area for grant and renewal of quarrying lease shall not be applicable.”;

(12) in rule 40, in sub-rule (1),—

(i) for clause (i), the following clause shall be substituted, namely:—

“(i) the lessee shall not carry on or allow to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line except with the previous written

permission of the railway administration concerned and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or one kilometre from the boundaries of National Park or Wildlife Sanctuaries except with the previous permission of the authorities concerned or the Government or competent authority:

Provided that the railway administration or the State Government or any other authority in this behalf may in granting such permission impose such other conditions as may be found proper and necessary.”;

(ii) item (ii) of clause (m) shall be omitted.

(13) after rule 45, the following rule shall be inserted, namely:—

“45A. *Amalgamation of quarrying leases.*—The State Government or the competent authority may, in the interest of quarry development, with reasons to be recorded in writing, permit amalgamation of two or more adjoining leases held by a lessee:

Provided that the period of amalgamated leases shall be co-terminus with the lease of which period will expire first:

Provided further that the leaseholds to be amalgamated shall be contiguous:

Provided also that along with the application for amalgamation of leases, copy of the survey map of the combined area for amalgamation attested by an officer not below the rank of a Tahsildar of the Department of Land Revenue or Assistant Director of the Department of Survey and Land Records shall be submitted:

Provided also that amalgamation of leases shall be subject to submission of approved mining plan for the entire leasehold and Environmental Clearance.”;

(14) after rule 65, the following rule shall be inserted, namely:—

“65A. The holder of a quarrying permit/a quarrying lease issued under these rules after the date of commencement of the Kerala District Mineral Foundation Rules, 2017, shall pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount equivalent to such percentage of the royalty/consolidated royalty paid, as may be prescribed in the Kerala District Mineral Foundation Rules, 2017 in addition to the royalty/consolidated royalty instead of quarry safety fund specified in rules 63, 64 and 65 of these rules.

Note:—Rules 63, 64 and 65 shall cease to operate from the date of commencement of the Kerala District Mineral Foundation Rules, 2017.”;

(15) in rule 66,—

(i) for sub-rule (1) the following sub-rule shall be substituted, namely:—

(1) “Where quarrying operations for minor minerals have been undertaken before 7th day of February, 2015 without an approved mining plan, the holder of such lease shall not be permitted to operate such quarry unless he submits a mining plan for the remaining period of lease to the competent authority in this behalf.”;

(ii) sub-rules (2) and (3) shall be omitted;

(16) in rule 89, after sub-rule (3), the following sub-rule shall be inserted, namely:—

“(4) In cases where the lessees who opted for registration of metal crusher units under sub-rule (1) for a financial year do not desire to opt for such registration in the succeeding year they shall pay royalty at the rates specified in Schedule I for removal and transport of balance quantity of granite aggregates stocked in the crusher units during the period of registration.”;

(17) for rule 95, the following rule shall be substituted, namely:—

“95. *Cancellation of registration.*—If a lessee operates any type of machine that is not included in the registration certificate or fails to comply with any of the conditions of registration, the competent authority shall, by an order in writing, rescind the registration granted to the metal crusher unit.”;

(18) for rule 104, the following rule shall be substituted, namely:—

“104. *Power to grant special permission to extract and remove minor minerals in special circumstances.*—In certain cases where extraction and removal of minor minerals is inevitable and in which the Government is of the opinion that the extraction is not for the purpose of winning the minerals and for reasons to be recorded in writing, the Government may by an order grant permission with conditions as they deem fit.”;

(19) in rule 108,—

(i) in sub-rule (2), in the first proviso, the words and symbols “limited to twice the royalty amount,” and “In such a case while calculating the amount of royalty and price payable, the amount already paid by the permit holder/lessee for obtaining permission shall be deducted” shall be omitted;

(ii) after the 2nd proviso, the following note shall be inserted, namely:—

“*Note:*—In this rule the price of the mineral shall be limited to two times the royalty.”;

(iii) after sub-rule (3), the following sub-rule shall be inserted, namely:—

“(4) whenever any person raises without any lawful authority any mineral from any land for the purpose of winning minerals and for that purpose brings on the land any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be seized by an officer or authority specially empowered in this behalf by the Government.”;

(20) in the SCHEDULES,—

(i) in SCHEDULE I, for the entry against item number 5 in column (2), the following entry shall be substituted, namely:—

“Granite (building stone) and Laterite (building stone)”

(ii) after item number 5, and the entry against it in columns (2) and (3) the following items and entries shall respectively be inserted, namely:—

6. Laterite (used for industrial purposes)	95 (Ninety-five) per tonne
7. China clay/Kaolin including ball clay, white shale and white clay	
(i) Crude	(i) 50 (Fifty) per tonne
(ii) Processed/washed	(ii) 750 (Seven hundred and fifty) per tonne
8. Silica sand	250 (Two hundred and fifty) per tonne
9. Quartz	50 (Fifty) per tonne

(iii) for Schedule III, the following shall be substituted, namely:—

“SCHEDULE III
CONSOLIDATED ROYALTY
(See rule 89)”

<i>Sl. No.</i>	<i>Description of Crusher</i>	<i>Annual Consolidated royalty per machine (in Rupees)</i>
(1)	(2)	(3)
Secondary Jaw Crusher (in terms of area of feed opening)		
1	Up to 929.03 sq.cm.	2,00,000
2	Greater than 929.03 sq.cm. but less than or equal to 1548.38 sq.cm.	4,00,000
3	Greater than 1548.38 sq.cm.	6,00,000

(1)	(2)	(3)
Cone Crusher (in terms of 'Horse Power' of motor used)		
4	Up to 300	16,00,000
5	Greater than 300	26,00,000
Sand Making Units (in terms of 'Horse Power' of motor used) (for those who use sand making machine only)		
6	Up to 300	16,00,000
7	Greater than 300	26,00,000 .";

Exemption from payment of consolidated royalty is applicable to Vertical Shaft Impactor, Horizontal Shaft Impactor, Auto Sand Units which are fed by granite aggregates produced in the secondary jaw crushers or cone crushers for which the consolidated royalty has been paid and are located in the premises of those crusher units;

(iv) in Schedule IV,

(i) under the heading "A. Granite (Building stone)" for the entry against serial number 5 in column (3), the figures "7000" shall be substituted;

(ii) under the heading "B. laterite (Building Stone)" for the entry against serial number 5, in column (3), the figures "7000" shall be substituted;

(21) in Form D, the words "The Regional Controller of Mines, Yeshwantpur, Bengaluru-560 022" shall be omitted.

(22) in Form H, for condition No. 7, the following condition shall be substituted, namely:—

The lessee shall not carry on or allow to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line except with the previous written permission of the railway administration concerned and any bridge on National Highway or 50 metres from any reservoir, tanks,

canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or one kilometre from the boundaries of National Park or Wildlife Sanctuaries except with the previous permission of the authorities concerned or the Government or competent authority:

Provided that the railway administration or the State Government or any other authority in this behalf may in granting such permission impose such other conditions as may be found proper and necessary.

By order of the Governor,

PAUL ANTONY,
Additional Chief Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

The Kerala Minor Mineral Concession Rules, 2015 were framed by the Government of Kerala to regulate extraction of minor minerals in the State. As per S.O. 423 (E) of Ministry of Mines dated 10th February, 2015, thirty-one minerals have been included in the category of minor minerals. Among these minerals mining leases were being granted to laterite used for industrial purpose, china clay, silica sand and quartz as per the provisions contained in the Mineral Concession Rules, 1960. As these minerals are now declared as minor minerals, these minerals are to be included in the Kerala Minor Mineral Concession Rules, 2015. When the minerals are extracted from the Government owned lands, the Government have to get compensation for the minerals extracted other than the mere payment of royalty and hence new provisions have been introduced in rules 7 and 32. The Regional Controller of Mines, Bengaluru is not the authority to deal with mining of minor minerals and hence there is no need to send Form 'D' of the rules to the said authority. In the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 for major minerals the distance criteria adopted for the mining activities were retained as stipulated earlier in the Mineral Concession Rules, 1960. Hence a different criterion cannot be adopted in

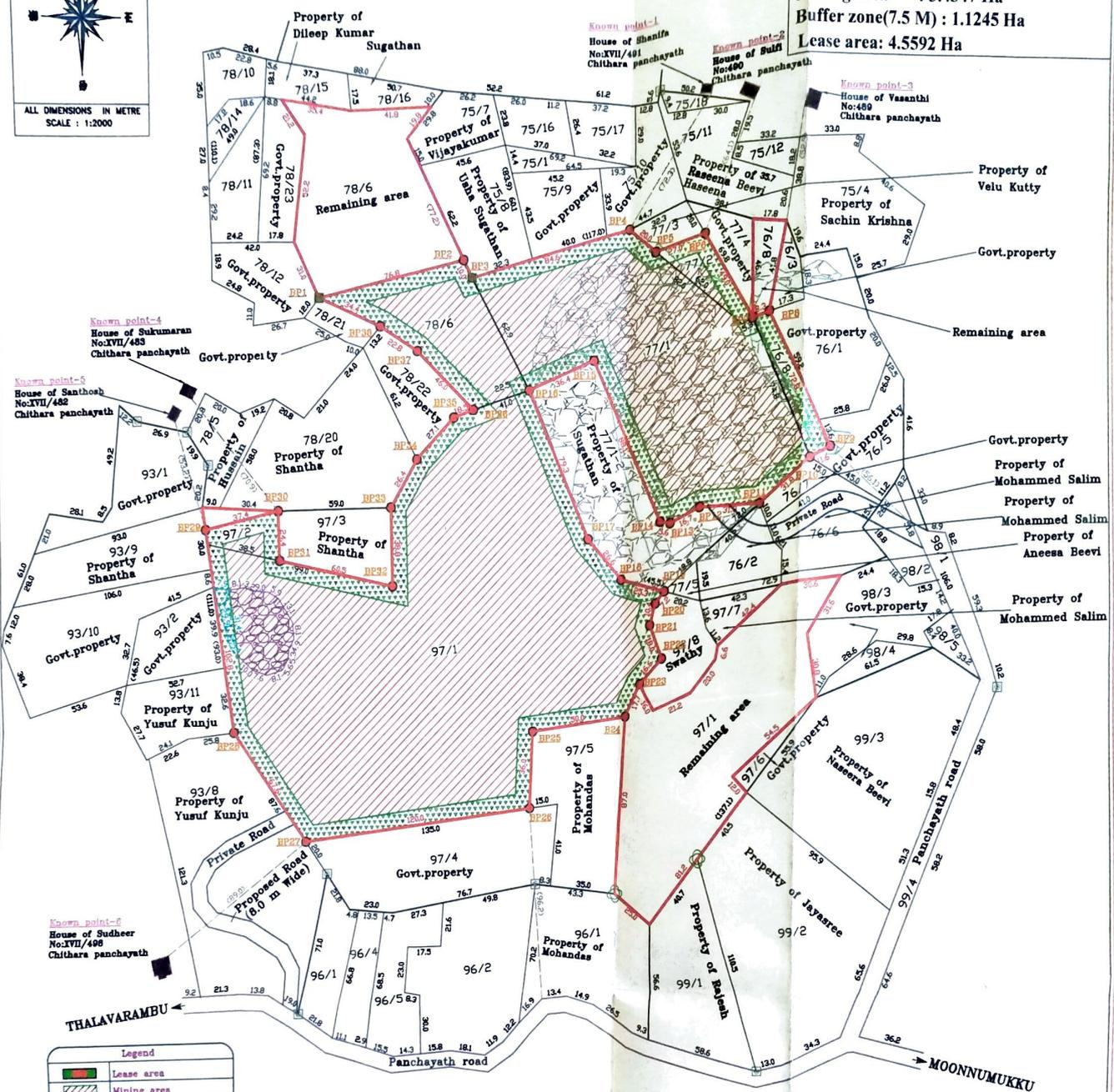
the case of minor minerals. In such circumstances, in order to make it in tune with the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, it is decided to incorporate the same distance criterion in Rules 10 and 40 as well as Form H. As per S.O. 141(E) dated 15-1-2016, environmental clearance has been exempted for digging of foundation for buildings which do not require prior environmental clearance and hence amendment is necessitated in rule 14. In Writ Petition (C) No. 29710/2014 and 23251/2016, the Honourable High Court of Kerala has observed that there is possibility of misuse of rule 14 in the guise of building permit issued by Local Self Government authorities and directed the Government to find ways to avoid such misuse. Hence an amendment to this extent is necessitated. Since mining plan has been introduced in the rules, it is impractical for the lessees who have obtained two or more leases adjacent to one another to leave, a buffer zone of 7.5 meter between two lease areas and hence a new rule, 'Amalgamation of quarrying leases' has to be introduced in the rules for practicing scientific mining. Since quarry safety related activities mentioned in rule 65 have been included as one of the permissible activities in Kerala District Mineral Foundation Rules, rules 63, 64 and 65 have to be amended. As per rule 66 mining plan is to be submitted by the existing lessees within a period of one year from 7th February, 2015. As per existing sub-rules (2) and (3) of rule 66, there is provision for extension of time for one year for those who cannot submit mining plan within such period. Now two years have been passed by and there is no need to give time extension. In order to rectify this, an amendment is necessitated. In order to clarify the price of the mineral to be realized while compounding offences, amendment is to be made in rule 108. Provision for seizure of tools, minerals and equipment as existed in the earlier rules is reintroduced by amending rule 108. Since there are different sizes of jaws as stipulated in Schedule III available, it is difficult to fix royalty for a jaw crusher which is not mentioned in Schedule III. Since the area of a feed opening of a jaw crusher is the basic criteria for determining the quantum of production of granite building stone aggregates, this can be included in Schedule III instead of sizes of jaws for easy determination of royalty for a different size of jaw crusher and hence this notification.

The notification is intended to achieve the above objects.

SURVEY MAP SHOWING QUANTITY OF GBS EXCAVATION FROM 12-06-2020 TO 31-12-2020

Annexure - R7

DISTRICT : KOLLAM
TALUK : KOTTARAKKARA
VILLAGE : MANCODE
BLOCK NO :56
Re-SY NO : 97/1,97/2,77/1,77/2,76/8,78/6
Mining area : 3.4347 Ha
Buffer zone(7.5 M) : 1.1245 Ha
Lease area: 4.5592 Ha



Legend	
	Lease area
	Mining area
	Bufferzone area(7.5m)
	Field Line
	Sub division line
	Building
	Known Point distance
	Re-Survey Stones
	Rock Mark
	Applied area pillar points (1-38)
	Mined area
	Panchayath Road
	Private road
	New mined area in mining area
	New mined area in Buffer zone

DATE OF SURVEY - 31-12-2020

MINED OUT QUANTITY FROM 12-06-2020 TO 31-12-2020					
SY NO	SURFACE AREA	AVG DEPTH	VOLUME	BULK DENSITY	TONNAGE
	Sq M	M	Cu M	Cu M	MT
97/1	905	4.4	3982	2.5	9955

Known Points

1. House of Dileep Kumar Sugathan (No.171/481, Chithara Panchayath)
2. House of Vijayakumar (No.171/482, Chithara Panchayath)
3. House of Uba Sushan (No.171/483, Chithara Panchayath)
4. House of Raseena Beevi (No.171/484, Chithara Panchayath)
5. House of Vasanthi (No.171/485, Chithara Panchayath)
6. House of Santhosh (No.171/486, Chithara Panchayath)
7. House of Sudheer (No.171/487, Chithara Panchayath)

BOUNDARY CO-ORDINATES			BOUNDARY CO-ORDINATES		
S.N.	LATITUDE	LONGITUDE	S.N.	LATITUDE	LONGITUDE
1	08° 47' 39.47"N	76° 58' 46.59"E	21	08° 47' 33.43"N	76° 58' 51.50"E
2	08° 47' 39.59"N	76° 58' 48.94"E	22	08° 47' 32.90"N	76° 58' 51.57"E
3	08° 47' 39.22"N	76° 58' 49.06"E	23	08° 47' 32.49"N	76° 58' 51.33"E
4	08° 47' 39.69"N	76° 58' 51.90"E	24	08° 47' 32.09"N	76° 58' 51.04"E
5	08° 47' 39.28"N	76° 58' 52.21"E	25	08° 47' 32.21"N	76° 58' 49.11"E
6	08° 47' 39.20"N	76° 58' 53.12"E	26	08° 47' 31.01"N	76° 58' 49.08"E
7	08° 47' 37.77"N	76° 58' 53.85"E	27	08° 47' 31.15"N	76° 58' 45.29"E
8	08° 47' 37.73"N	76° 58' 54.07"E	28	08° 47' 33.43"N	76° 58' 44.33"E
9	08° 47' 35.51"N	76° 58' 54.83"E	29	08° 47' 36.06"N	76° 58' 44.22"E
10	08° 47' 35.53"N	76° 58' 54.47"E	30	08° 47' 36.13"N	76° 58' 45.44"E
11	08° 47' 34.97"N	76° 58' 53.65"E	31	08° 47' 35.48"N	76° 58' 45.45"E
12	08° 47' 35.19"N	76° 58' 52.80"E	32	08° 47' 34.72"N	76° 58' 47.37"E
13	08° 47' 35.08"N	76° 58' 52.30"E	33	08° 47' 35.03"N	76° 58' 47.33"E
14	08° 47' 36.10"N	76° 58' 52.17"E	34	08° 47' 36.67"N	76° 58' 47.87"E
15	08° 47' 37.77"N	76° 58' 51.24"E	35	08° 47' 37.14"N	76° 58' 48.62"E
16	08° 47' 37.49"N	76° 58' 49.83"E	36	08° 47' 37.28"N	76° 58' 49.23"E
17	08° 47' 34.80"N	76° 58' 50.60"E	37	08° 47' 38.36"N	76° 58' 48.17"E
18	08° 47' 34.90"N	76° 58' 51.15"E	38	08° 47' 38.91"N	76° 58' 47.51"E
19	08° 47' 33.88"N	76° 58' 51.90"E			
20	08° 47' 33.81"N	76° 58' 51.73"E			

SUMMARY BEFORE THE MINING AND GEOLOGY DEPARTMENT/DRA/IA (DETAILS OF THE PROPERTY)							
SL. NO	RS NO	IN POSSESSION	AREA OF LAND(Ha)			NAME OF OWNER	
			PROPOSED AREA	TOTAL	REMAINING AREA		
1	78/8	0.1410	0.0598	0.0694	0.0992	0.0418	GOVERNMENT PROPERTY
2	77/1	1.2171	0.2480	0.9691	1.2171	0.0	GOVERNMENT PROPERTY
3	77/2	0.0746	0.0608	0.0832	0.0740	0.0	GOVERNMENT PROPERTY
4	78/8	0.2850	0.1347	0.2862	0.4299	0.4861	GOVERNMENT PROPERTY
5	97/1	3.8550	0.8691	2.1178	2.9784	0.9796	GOVERNMENT PROPERTY
6	97/3	0.2880	0.9481	0.2825	0.0458	0.0194	GOVERNMENT PROPERTY
TOTAL		6.9950	1.1346	3.4347	4.5592	1.5958	

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V.K ROY
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DMG/KERALA/RQP/4/2016

APPENDIX I

FORM 1

(I) Basic Information

S No	Item	Details
1.	Name of the project/s	Building Stone Quarry of Arun Varghese
2.	S.No. in the schedule	1(a)
3.	Proposed capacity/area/length/tonnage to be handled/ command area/lease area/number of wells to be drilled	Production capacity: 3,00,000MT for first 3 years & 1,70,000 MT for next 7 Years Lease area : 4.5592Ha
4.	New/Expansion/Modernization	New
5.	Existing Capacity/Area etc.	Nil
6.	Category of Project i.e. "A" or „B"	"B2"
7.	Does it attract the general condition? If yes, please specify.	No
8.	Does it attract the specific condition? If yes, please specify	No
9.	Location	The proposed granite building quarry project is situated at Re - Sy. No. 76/8, 77/1, 77/2, 78/6, 97/1, 97/2 in Mancode Village, Kottarakkara Taluk, Kollam District, Kerala State in an extent of area of 4.5592 hectares. The geographical location of the mine with respect to the pillar boundary of the Permit area is given below:-
	Latitude	8 ^o 47'39.47" N to 8 ^o 47'38.91" N
	Longitude	76 ^o 58'46.59" to 76 ^o 58'47.51" E

10.	Plot/Survey/Khasra No.	Re Sy.No 76/8, 77/1,77/2, 78/6, 97/1, 97/2	
	Village	Mancode	
	Tehsil	Kottarakkara	
	District	Kollam	
	State	Kerala	
11.	Nearest railway station/airport along with distance in kms	Name	Distance from lease Boundary (Aerial Distance)
		Railway station	Chirayinkeezhu Railway Station 26 Km
		Airport	Trivandrum International Airport 36 Km
12.	Nearest Town, city, District Headquarters along with distance in kms.	Name	Distance from lease Boundary (Aerial Distance)
		Nearest town	Mancode 0.380 Km
		District HQ.	Kollam 40 Km
		Nearest City	Thattathumala 11 Km
13.	Village Panchayats, Zilla Parishad., Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given	Village office: Mancode Village kadakkal, Kadakkal Kollam – 691536 Phone:- 8547610624 Panchayath office: Chithara Kottarakkara Kollam District-691559	
14.	Name of the applicant	Arun Varghese	

15.	Registered address	Managing Partner M/s Tasna Mines Kottakkal, Pattom – P.O, Thiruvananthapuram – 695 004 Kerala.
16.	Address for correspondence:	
	Name	Arun Varghese
	Designation(Owner/Partner/CEO)	Managing Partner
	Address	M/s Tasna Mines Kottakkal, Pattom – P.O, Thiruvananthapuram – 695 004 Kerala. } → Z
	Pin Code	675 004.
	E-mail	<i>tasnamines@gmail.com.</i>
	Telephone No.	9447637000 <i>, 9447205333, 9447135002.</i>
	Fax No.	---
17.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Not applicable as mining is site specific activity.
18.	Interlinked Projects	No
19.	Whether separate application of interlinked project has been submitted?	No.
20.	If yes, date of submission	Not Applicable.
21.	If no, reason	Not Applicable
22.	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given (a) The Forest (Conservation) Act,1980? (b) The Wildlife (Protection) Act,1972? (c) The C.R.Z.Notification,1991?	Not Applicable

23.	Whether there is any Government Order/Policy relevant/relating to the site?	<p>The following Govt. Orders / Policies are to be followed:</p> <ul style="list-style-type: none"> ➤ Kerala Minor Mineral Concession Rules, 2015. Mines Act, 1952. ➤ Explosive Rules, 2008. ➤ Kerala Panchayat Raj Act, 1994. ➤ Central Ground Water Authority. ➤ Water Pollution (Prevention & Control) Act, 1974. ➤ Air Pollution (Prevention & Control) Act, 1981. ➤ Environment Protection Act, 1986. ➤ EIA Notification, 2006 / 2009. ➤ The Kerala Promotion of Tree Growth in Non-Forest Areas (Amendment) Act, 2007.
24.	Forest land involved (hectares)	No
25.	<p>Whether there is any litigation pending against the project and / or land in which the project is propose to be set up?</p> <p>(a) Name of the Court</p> <p>(b) Case No.</p> <p>(c) Orders/directions of the Court, if any and its relevance with the proposed project</p>	No litigation is pending against the project and / or land in which the project is proposed.

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data																
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	<p>Land use: - The area is non- forest with native trees and with outcrops of granite. The mining activity will have localized impact and create physical change in the existing environment due to the change in the land use. At the end of life of mine, in which 4.5592 Ha will be reclaimed with stacked dumping and overburden and rehabilitated by plantation and the remaining part 0.398 Ha will be used as a water pond.</p> <p>Topography: - The area has got an undulating terrain. The proposed area is part of a hillock with a north-east / south-west trend. The highest elevation is towards the north-west with 280 m above MSL and the lowest elevation is towards the north-east direction with 200 m above MSL with an elevation difference of 80 m.</p>																
1.2	Clearance of existing land, vegetation and buildings?	No	Part of the proposed land is already under mining and there is no top soil in those areas. The remaining land is sparsely vegetated and having a top soil with average thickness of 1 m to 1.5m																
1.3	Creation of new land uses?	Yes	<p>The new land use pattern will be as follows at different stages during the life of mine.</p> <table border="1"><thead><tr><th colspan="4">Area in Ha.</th></tr><tr><th>Description</th><th>As on date</th><th>Plan period</th><th>Concp. Period</th></tr></thead><tbody><tr><td>Area under Quarry pit</td><td>0.8700</td><td>3.4347</td><td>4.5592</td></tr><tr><td>Green belt / Plantation</td><td>2.20</td><td>1.10</td><td>1.50</td></tr></tbody></table>	Area in Ha.				Description	As on date	Plan period	Concp. Period	Area under Quarry pit	0.8700	3.4347	4.5592	Green belt / Plantation	2.20	1.10	1.50
Area in Ha.																			
Description	As on date	Plan period	Concp. Period																
Area under Quarry pit	0.8700	3.4347	4.5592																
Green belt / Plantation	2.20	1.10	1.50																

			Area for future use / undisturbed	0.90	0.90	0.90
1.4	Pre-construction investigations e.g. bore houses, soil testing?	No	Not Applicable.			
1.5	Construction works?	No	Required infrastructure already exists.			
1.6	Demolition works?	No	Not Applicable.			
1.7	Temporary sites used for construction works or housing of construction workers?	No	Not Applicable.			
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	Yes	At the end of life of mine, the excavated pit will be reclaimed with stacked dumping and overburden and rehabilitated by plantation and the remaining part 0.398 Ha will be used as a water pond.			
1.9	Underground works including mining or tunneling?	No	Not Applicable.			
1.10	Reclamation works?	Yes	At the end of life of mine, the excavated pit will be reclaimed with stacked dumping and overburden and rehabilitated by plantation and the remaining part 0.398 Ha will be used as a water pond.			
1.11	Dredging?	No	Not Applicable			
1.12	Offshore structures?	No	Not Applicable			
1.13	Production and manufacturing processes?	Yes	Maximum production proposed is 2093040tons. The mining will be done by open cast method. The bench height and width proposed will be 5.0m (2.50mX 2 sub benches) & 5m.To minimize the impacts of drilling and blasting, latest technology will be implemented.			

1.14	Facilities for storage of goods or materials?	Yes	The finished material and overburden will be stored properly
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	<p>Solid waste: 152400 tons of mine waste will be removed during the mining operations. Topsoil excavated from the quarry will be stacked at predetermined place and subsequently will be utilized for plantation. Mine waste material will be backfilled.</p> <p>Liquid Effluent The domestic effluent to the tune of 0.5KLD would be generated from the mine office will be treated through septic tank & soak pit.</p>
1.16	Facilities for long term housing of operational workers?	Yes	Planning to absorb workers mainly from the local and nearby villages. Hence there is no need for long term housing for operational workers.
1.17	New road, rail or sea traffic during construction or operation?	Yes	Existing facilities will suffice for the purpose of mining activity.
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, airports etc?	Yes	Existing facilities will suffice for the purpose of mining activity.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	Not applicable
1.20	New or diverted transmission lines or pipelines?	No	Not applicable.

1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of water courses or aquifers?	No	Not applicable, as the proposed mining will not disturb the ground water table.
1.22	Stream crossings?	No	Nil
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	The water to the tune of 0.5 KLD will be drawn from open well/ bore well for domestic purpose.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Natural drainage will remain unaffected.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transport of materials is being made through tippers & trucks. Personnel to the work area would be transported by the public/company transport as the case may be.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Not applicable
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Not applicable
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Entry will be allowed only to authorize persons (workers & staff). The quarry will employ about 10 persons.
1.29	Introduction of alien species?	No	Not applicable
1.30	Loss of native species or genetic diversity?	Yes	As per the ecological survey carried out, there are only few native species of shrubs, trees etc. These shall be planted during restoration and green area development
1.31	Any other actions?	No	None.

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S. No	Information/checklist confirmation	Yes /No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (Ha)	Yes	Entire lease area is more or less exposed by Khondalite group of rock comprising of Garnetiferrous Biotite Gneiss., hence not feasible for agriculture purpose. The present land use is quarrying activity.
2.2	Water (expected source & competing users) unit: KLD	Yes	The total water requirement for the proposed project has been estimated to be around 10 KLD. About 2KLD is required for domestic consumption, 6KLD is required for dust suppression and 2KLD is required for green belt development. The required water will be met from bore well & open well.
2.3	Minerals (MT)	No	Nil
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	No	Nil.
2.5	Forests and timber (source – MT)	No	Nil.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	Electric power require for office is about 2 KW/day which is drawn from KSEB.
2.7	Any other natural resources (use appropriate standard units)	No	Nil.

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3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	Yes	Explosives will be procured, stored, transported, handled and used in accordance with Indian Explosive Act 1884 & Rules thereof, MSIHC Rules 1989, Mines Act, 1952 and regulations there under. An effective safety management plan shall be designed and implemented for the same.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Not envisaged due to the continuation of quarry operations.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	The project will positively support for improving the local socio-economic conditions of the people by providing direct and indirect employment opportunities and welfare activities.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	There will be no impact on human settlement.
3.5	Any other causes	No	Nil.

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S. No	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Soil, overburden or mine wastes	Yes	About 152400 tons of waste will be generated during the life of mine. This waste will be dumped in the area yearmarked for the purpose in a systematic and scientific manner. During the post mining stage dump material will be used for reclamation purpose.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Domestic effluent will be treated through septic tank and soak pit.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	Used oil from maintenance of DG sets, HEMM and tippers will be handled as per Hazardous Waste (Management Handling & Trans boundary Movement) Rules, 2008.
4.4	Other industrial process wastes	No	Nil.
4.5	Surplus product	No	None.
4.6	Sewage sludge or other sludge from effluent treatment	Yes	The sludge generated from the septic tank, on a periodic basis will be dried and will be used as manure in plantation.
4.7	Construction or demolition wastes	No	No infrastructure will be demolished at the end of the quarry, as the same infrastructure will be utilized for some other purpose which will improve the environment of the area.
4.8	Redundant machinery or equipment	No	Nil.
4.9	Contaminated soils or other materials	No	Not Envisaged.
4.10	Agricultural wastes	No	Nil.
4.11	Other solid wastes	No	Nil.

5.0 Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data										
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	No	<p>Diesel engine emissions (stationary) are given below:</p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Emission rate</th> </tr> </thead> <tbody> <tr> <td>PM</td> <td>0.3 in g/KW-hr</td> </tr> <tr> <td>NOx</td> <td>9.2 in g/KW-hr</td> </tr> <tr> <td>CO</td> <td>3.5 in g/KW-hr</td> </tr> <tr> <td>HC</td> <td>0.8 in g/KW-hr</td> </tr> </tbody> </table> <p>All measures will be taken to restrict the emission within CPCB norms.</p>	Parameter	Emission rate	PM	0.3 in g/KW-hr	NOx	9.2 in g/KW-hr	CO	3.5 in g/KW-hr	HC	0.8 in g/KW-hr
Parameter	Emission rate												
PM	0.3 in g/KW-hr												
NOx	9.2 in g/KW-hr												
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HC	0.8 in g/KW-hr												
5.2	Emissions from production processes	Yes	Fugitive Dust emission is the main pollutant, which will be generated from quarry activities and handling operations.										
5.3	Emissions from materials handling including storage or transport	Yes	<p>Air pollutants, mainly particulate matter will be generated from transportation. There will be fugitive emissions generated during material handling, transportation, loading, unloading etc. Regular water sprinkling on haul road will suppress the dust particles and prevent them from getting air-borne.</p> <p><u>Transportation</u></p> <p>Movement of vehicles like dumpers, trucks etc. will generate dust. The transportation activities on unpaved area will result in fugitive emissions to the tune of 1.261 Kg/VkmT for PM₁₀ and 0.126 Kg/VkmT for PM_{2.5}. (calculation based on USEPA-AP-42 series).</p> <p><u>Gaseous emission rate due to transportation</u></p> <table border="1"> <tbody> <tr> <td>CO</td> <td>5.45 g/KWh</td> </tr> <tr> <td>HC</td> <td>0.78 g/KWh</td> </tr> <tr> <td>NOx</td> <td>5.0 g/KWh</td> </tr> </tbody> </table>	CO	5.45 g/KWh	HC	0.78 g/KWh	NOx	5.0 g/KWh				
CO	5.45 g/KWh												
HC	0.78 g/KWh												
NOx	5.0 g/KWh												
5.4	Emissions from construction activities including plant and equipment	No	Nil.										

5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Fugitive dust will be generated while excavation, transportation & loading operations. This will be taken care of by water sprinkling at regular intervals on the haul roads, quarry benches, and internal roads. No odor is generated from handling the materials including construction materials, Sewage and waste.
5.6	Emissions from incineration of waste	No	Not Applicable.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not Applicable.
5.8	Emissions from any other sources	No	Not Applicable.

6.0 Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data												
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	<p>The noise generating equipments in the lease area are as under:-</p> <table border="1" data-bbox="772 562 1278 835"> <thead> <tr> <th data-bbox="772 562 842 651">Sl. No</th> <th data-bbox="842 562 1098 651">List of equipments</th> <th data-bbox="1098 562 1278 651">Range db(A)</th> </tr> </thead> <tbody> <tr> <td data-bbox="772 651 842 696">1.</td> <td data-bbox="842 651 1098 696">Excavator</td> <td data-bbox="1098 651 1278 696">95-100</td> </tr> <tr> <td data-bbox="772 696 842 786">2.</td> <td data-bbox="842 696 1098 786">Hydraulic Jack Hammer</td> <td data-bbox="1098 696 1278 786">95-100</td> </tr> <tr> <td data-bbox="772 786 842 835">3.</td> <td data-bbox="842 786 1098 835">Trucks/Tippers</td> <td data-bbox="1098 786 1278 835">84-86</td> </tr> </tbody> </table> <p>Source:-NIRM Mitigation Measures:-</p> <ul style="list-style-type: none"> • Effective maintenance of machineries and vehicles at regular and frequent intervals. • Plantation of green belt around the haul roads and lease periphery. • Noise enclosure will be provided at source • PPE"s will be provided. 	Sl. No	List of equipments	Range db(A)	1.	Excavator	95-100	2.	Hydraulic Jack Hammer	95-100	3.	Trucks/Tippers	84-86
Sl. No	List of equipments	Range db(A)													
1.	Excavator	95-100													
2.	Hydraulic Jack Hammer	95-100													
3.	Trucks/Tippers	84-86													
6.2	From industrial or similar processes	No	Not Applicable.												
6.3	From construction or demolition	No	Not Applicable.												
6.4	From blasting or piling	Yes	Drilling and blasting do generate noise and vibration, but, the drilling carried out at this quarry is mainly by jackhammer, where about 60 – 70 % of the noise and ground vibration is avoided compared with the primary blast. Proper precautions will be taken to maintain the noise levels within prescribed standard by delay between two blasts.												

6.5	From construction or operational traffic	Yes	Due to vehicular traffic and material transportation within the lease area, noise will be generated. However, the noise levels will be kept at acceptable levels of regulatory bodies by CPCB and state pollution control board.
6.6	From lighting or cooling systems	No	None.
6.7	From any other sources	No	None.

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Hazardous materials like spent oil shall be disposed off as per the existing Rules & Guidelines of Hazardous Waste (Management Handling & Trans boundary Movement) Rules, 2008 and will be sent to stores for disposal through authorized agents.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	There is no discharge of sewage or other effluents to water or land.
7.3	By deposition of pollutants emitted to air into the land or into water	No	Dust will be generated, which is suppressed by regular water sprinkling on haul roads, quarry benches and surrounding area.
7.4	From any other sources	No	Not envisaged.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	Yes	Safety of the mine workers is taken care as per the Mines Act 1952 and the rules and regulations made under this act. Also, Storage & using of explosives will be as per the guideline by DGMS and Indian Explosive Act 1884, MSIHC Rules 1989.
8.2	From any other causes	Yes	The risks of accidents are envisaged due to the operation of equipments, failure of mine pit etc. Pit slope will be kept at 45°. Face slope will be kept at 70°. Moreover, no loose stones or debris will be allowed to remain near the edges of excavation and along the sites of haul road. Good safety practices will be adopted at the site. All precautionary measures will be adopted and use of protective equipments will be mandatory. First aid measures at the site will be provided.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	No such events reported in the area till date. Moreover, as per Building Material and Technology Promotion Council (BMTPC) Vulnerability Atlas of Seismic zone of India area falls in Seismic Zone-III, which is moderate damage risk zone

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data

9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> •Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) •housing development •extractive industries •supply industries •other 	No	The project will support the existing stone supply to the local community. 50% of the Granite Building Stone mined from the quarry project will be supplied to Adani Vizhinjam Port Project and remaining 50% of rocks mined will be supplied to Government Sea wall/ Groyne Project in Kollam District (Executive Engineer, Major Irrigation to certify the requests of the contractors for such project in Kollam District.)
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Not Applicable
9.3	Set a precedent for later developments	No	Not Applicable
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	Not Applicable

(III) Environmental Sensitivity

S.No	Areas	Name/ Identity	Aerial distance (within 15km)
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Jatayu Eart Center	14 Km
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	River- Kallada Vamanapuram River	28 Km 11 Km
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	Thenmala eco-tourism	20 Km
4	Inland, coastal, marine or underground waters	Sasthamcotta Fresh Water Lake	31 Km
5	State, National boundaries	Aryamkavu	27 Km
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	SH 1 - Nilamel - Kottarakkara	14 Km
7	Defence installations	Southern Air Command (IAF)	31 Km
8	Densely populated or built-up area	Mancode	0.250 Km
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)	Nearest Hospital Govt. hospital Kadakkal	9 Km
		Nearest School Chithara. Govt, HSS	5Km
		Mosque Anotekave masjid	0.465 Km
		Temple Kannanpara	0.550Km
		Church St. George Church	0.3784 Km

10	Areas containing important, high quality or scarce resources <i>(ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)</i>	Kulathupuzha reserve forest	15 Km
11	Areas already subjected to pollution or environmental damage. <i>(those where existing legal environmental standards are exceeded)</i>	Nil	-
12	Areas susceptible to natural hazard which could cause the project to present environmental problems <i>(earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)</i>	Earth Quake Zone	Zone-III, Moderate damage risk zone as per BMTPC, Vulnerability Atlas of Seismic zone of India IS: 1893-2002. No history of such Incidents in the area.

Declaration

I certify that the information given above are true to the best of my knowledge and belief. If any of the information is found incorrect or misleading, I agree that the proposal may be rejected.

Arun Varghese
Authorized Signatory